BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
OA No. 580/2025

IN THE MATTER OF:

Vinod Kumar ... **Applicant**

Versus

State of Haryana &Ors. ... **Respondent**

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Regional Officer,Karnal Region
Haryana State Pollution Control Board

Place: Karnal
Date: 18.05.2026

FiledThrough

(Rahul Khurana)Advocate
Mobile No. 9811894060
E-mail: rkhuranalegal@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
OA No. 580/2025

IN THE MATTER OF:

Vinod Kumar … Applicant

Versus

State of Haryana &Ors. … Respondent

Status Report submitted by the Regional Office, Haryana State Pollution Control Board, Karnal, in response to the observations raised by the Joint Committee in the report submitted before the Hon'ble National Green Tribunal in the matter of Original Application No. 580/2025 titled as Vinod Kumar vs. State of Haryana &Ors

1. The present matter is related to a letter petition dated 09/07/2025 filed by Shri Rati Ram, resident of village Kairwali, Tehsil Gharaunda, District Karnal, Haryana, which has been registered suomoto as an original application No. 580 of 2025.

   The Joint Committee comprising of representatives of Central Pollution Control Board (CPCB); Haryana State Pollution Control Board (HSPCB) and representativeof District Magistrate i.e. Additional Deputy Commissioner, Karnal, Constituted in the matter in compliance to the orders of Hon'ble NGT dated 28/11/2025 visited the site on 02/01/2026 & 09/01/2026 and submitted progress report on 23/01/2026, which was considered by the Hon'ble NGT on 27/01/2026. Hon'ble NGT in its order dated 27/01/2026, observed and directed, as follows:-

   > **Para 02**: *The Joint Committee has sought eight weeks' time for submission of final report but we find that there is no sufficient ground for such extension of time. In case, the project proponent has not supplied information to the Joint Committee, then HSPCB, which is the nodal agency, was required to take remedial action including, issuance of order for closure of the unit. As per the report, the project proponent has violated CTE/CTO conditions by installation of two reactors instead of one reactor and installation of two DG sets instead of one DG set permitted by HSPCB. At the*

time of inspection, one reactor was in operation but the Joint Committee has not looked into the aspects of compliance with CTE/CTO conditions and environmental norms with respect to control of air pollution and installation of air pollution control devices.

Para 03: *In view of the facts and circumstances, the report of the Joint Committee may be filed on or before 15.02.2026 and in case of non-compliance, Member Secretary, HSPCB, which is the nodal agency and CPCB, Member of the Joint Committee shall appear before this Tribunal physically or through V.C. to explain the circumstances of non-compliance.*

2. Thereafter, the final report was filed on 13.02.2026 by HSPCB on behalf of the Joint Committee. The Hon'ble NGT, during the hearing held on 23.02.2026 (**Annexure-1**), issued the following directions

Para 3. *None has appeared for the Applicant today. The Registry is directed to inform the Applicant about the next date of hearing fixed and to ask him to join the proceedings physically or through V.C. on that date.*

Para 4. *Copies of the report filed by the HSPCB and reply filed by the project proponent be also sent to the Applicant by speed post. The Applicant is given opportunity to file objections/response to the same. Objections/response may be filed by the applicant within one month.*

Para 5. *The Registry is also directed to inform the Applicant that the Applicant may obtain legal aid from State/District Legal Services Authority or Legal Aid Committee of NGT Bar Association (PB).*

Para 6. *Respondent no.4 is also given opportunity to file objections to the report of the Joint committee, if so desired and is required to file affidavit regarding compliance with the recommendations of the Joint Committee to which respondent no. 4 has no objections. Objections/compliance affidavit may be filed by respondent no. 4 within one month.*

In response of non-compliances and shortcomings observed by the Joint Committeein its Report, the RegionalOffice, HSPCB Karnal issued the

ShowCause Notice (SCN) to the M/s Bajrang Industries, Village Kairwali, NaglaMegha Road, District Karnalon dated 13.02.2026 and clarification Dated 19.03.2026**(Annexure-2)**for the observation raised by the committee on the non-compliance of Standard Operating Procedure (SOP) for Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units issued by CPCB on January 16, 2024. The unit submitted the reply for the above said SCN and Clarification on 12.03.2026 and 25.03.2026 respectively **(Annexure-3)**.

3. Thereafter, the Regional Office of HSPCB, Karnal verified the compliance and remedial measures undertaken by the unit during an inspection conducted on 03.04.2026. During the inspection, the unit was found non-operational due to the non-availability of work orders and their personal reasons. However, the unit had made provisions for all facilities against which observations were raised by the committee. **The inspection report along with photographs dated 03.04.2026 is enclosed as Annexure-4.**

In view of the details stated above, the Action Taken Report is respectfully submitted for kind consideration and may kindly be taken on record. This office shall duly comply with any further directions that may be issued by the Hon'ble National Green Tribunal.

Regional Officer
Karnal Region
Haryana State Pollution Control Board

Place: Karnal

Date: 18.05.2026

Filed
Through

(Rahul Khurana)
Advocate
Mobile No. 9811894060
E-mail: rkhuranalegal@gmail.com

Annexure-1

Item No. 08 Court No. 2

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 580/2025

Vinod Kumar Applicant

Versus

State of Haryana, Environment, Forest and Climate Change & Ors. Respondents

Date of hearing: 23.02.2026

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER

Applicant: None for the Applicant.

Respondents: Mr. Rahul Khurana and Ms. Bhavya Singla, Advocates for respondents no.1 to 3.
Mr. Kamaljit, RO, HSPCB.
Mr. Gaurav Agarwal, Advocate for respondent no. 4.

ORDER

1. Final report dated 13.02.2026 has been filed by HSPCB on behalf of the Joint Committee.

2. Reply dated 18.02.2026 has been filed by respondent no. 4- Bajrang Industries.

3. None has appeared for the Applicant today. The Registry is directed to inform the Applicant about the next date of hearing fixed and to ask him to join the proceedings physically or through V.C. on that date.

4. Copies of the report filed by the HSPCB and reply filed by the project proponent be also sent to the Applicant by speed post. The Applicant is

given opportunity to file objections/response to the same. Objections/response may be filed by the applicant within one month.

5. The Registry is also directed to inform the Applicant that the Applicant may obtain legal aid from State/District Legal Services Authority or Legal Aid Committee of NGT Bar Association (PB).

6. Respondent no.4 is also given opportunity to file objections to the report of the Joint committee, if so desired and is required to file affidavit regarding compliance with the recommendations of the Joint Committee to which respondent no. 4 has no objections. Objections/compliance affidavit may be filed by respondent no. 4 within one month.

7. List on 22.04.2026 for further hearing.

Arun Kumar Tyagi, JM

Ishwar Singh, EM

February 23rd, 2026
Original Application No. 580/2025
AB

Regional Office, Karnal Region
Haryana State Pollution Control Board
2nd floor, SCO- 78-79 above Punjab National Bank, Namastey Chowk, Karnal
Website – www.hspcb.org.in E-Mail Id- hspcbrokar@gmail.com

Annexure-2

No. HSPCB/KAR/2026/5912 **Dated: 13 / 02 / 2026**

To

M/s Bajrang Industries,
Village Kairwali Nagla Megha Road, Karnal.

Sub: - Show Cause Notice for Closure under Section 31 – A of the Air (Prevention and Control of Pollution) Act, 1981 and under Section 33 – A of the Water (Prevention and Control of Pollution) Act, 1974 and initiating legal action under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and along with Imposition of Environmental Compensation as per HSPCB's Environmental Compensation Policy.

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/process is required to obtain consent to establish and consent to operate from the State pollution Control Board; and,

WHEREAS, for the purpose of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge/emission of environmental pollutants from the industries, operations or processes have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industry, operations or processes to keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, Your unit M/s Bajrang Industries, Village Kairwali Nagla Megha Road, Karnal was inspected by the Joint Committee on 02.01.2026 and 09.01.2026 and 30.01.2026 comprising of Regional Director, CPCB, Chandigarh & Regional Officer, HSPCB, Karnal Region constituted by Hon'ble NGT in OA no. 580 of 2025; titled as Vinod Kumar Vs State of Haryana and Ors. and at the time of the inspection various non compliances were observed which are as follows:-

1. *Unit has not upgraded the plant to Advanced Batch Automated Technology Process (ABAP) as per CPCB SOP dated 16.01.2024 for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units", including installation of Programmable Logic Controller (PLC) for controlling various process parameters as specified in the SOP issued by CPCB on January 16, 2024 in compliance of the orders of Hon'ble NGT dated 25/10/2021 in the matter of OA No. 400 of 2019 and also as per observations made by the Joint Committee in Sections 2.2.3, in a time bound manner.*
2. *Unit has not made the appropriate arrangements for capturing fugitive emissions and channelizing them through the stack or any other suitable*

system, based on the recommendations of a process audit, which may be carried out a reputed institute in consultation with HSPCB.

3. *The Unit has not developed green belt across its periphery. The green belt may not be less than 5% of the total area of the plot in line with CPCB guidelines.*

4. Unit has not provided adequate measure to control spillage of char on the entire premises within and outside the plant shed in the premises.

5. Unit has not provided any system in place for the continuous capture and control of fugitive emissions arising from the reactor lubricating system. The emissions generated due to the heating of lubricating oil were observed to be dispersing both within and beyond the process shed.

THEREFORE, you are hereby show caused for **15 days** as to why closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 for the violations referred above not to be taken against your unit.

In case you fail to comply with the deficiencies mentioned above within stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant action against your unit under section 33 - A of the Water (Prevention and control of Pollution) Act, 1974 & under section 31 - A of the Air (Prevention and control of Pollution) Act, 1981.

<u>This may be treated as most urgent</u>

Regional officer
Karnal Region

Regional Office, Karnal Region
Haryana State Pollution Control Board
2nd floor, SCO- 78-79 above Punjab National Bank, Namastey Chowk, Karnal
Website – www.hspcb.org.in E-Mail Id- hspcbrokar@gmail.com

No. HSPCB/KAR/2026/6098 **Dated: 19 / 03 / 2026**

To

M/s Bajrang Industries,
Village Kairwali, Nagla Megha Road Karnal.

Sub.:- **Regarding submission of documents in reply to Show Cause Notice.**

Ref.:- This officer letter/SCN no. HSPCB/KAR/2026/5912 dt. 13.02.2026 & your reply dated 12.03.2026.

In reference to the above-cited subject, you are informed that you have submitted the reply on 12.03.2026 w.r.t. Show Cause Notice issued by this office on dated 13.02.2026, but same is not enclosed with the photographs as mentioned by you. In view of the above you are asked to submit the geo-tagged photographs, other relevant annexure/documents in support of your reply and operational schedule of the unit at the earliest, so that further action may taken in compliance of Hon'ble NGT Directions.

Regional Officer
Karnal Region

GSTIN : 06AASFB5689A1Z8

BAJRANG INDUSTRIES

Vill Kairwali, Nagla Road, Tehsil Gharaunda, Karnal- 132114, Hry (INDIA)
+91 9896296158, 9215142804
E-mail: bajrangind06@gmail.com

Annexure-3

Ref. No. .....

Dated 19/03/2026

F/R
Regional Officer
A.E.E. Sc 'B'-I,II,III
J.E.E. Clerk
12/03/26

To

Regional Officer,
HSPCB, Karnal.

Sub:- **Reply of Show Cause Notice issued by HSPCB, Karnal.**

Ref:- SCN letter No. HSPCB/KAR/2026/5912 dt. 13.02.2026.

R/Sir,

Point wise reply of the observations is given as under:-

Point No.1:- *Unit has not upgraded the plant to Advanced Batch Automated Technology Process (ABAP) as per CPCB SOP dated 16.01.2024 for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units", including installation of Programmable Logic Controller (PLC) for controlling various process parameters as specified in the SOP issued by CPCB on January 16, 2024 in compliance of the orders of Hon'ble NGT dated 25/10/2021 in the matter of OA No. 400 of 2019 and also as per observations made by the Joint Committee in Sections 2.2.3, in a time bound manner.*

Reply:- *We have upgraded our plant to Advanced Batch Automated Technology Process (ABAP) as per CPCB SOP dated 16.01.2024 including installation of Programmable Logic Controller (PLC) for controlling various process parameters like Temperature, Pressure (including Sensor & alarm for detection of gas leakage), Burner, bypass arrangement and Carbon Monoxide gas (CO) sensor, Sensor & alarm for detection of gas leakage, fire alarm etc. as specified by CPCB in its SOP dated 16.01.2024 .* ***The photographs of PLC are enclosed herewith as a Proof.***

Point No. 2- *Unit has not made the appropriate arrangements for capturing fugitive emissions and channelizing them through the stack or any other suitable system, based on the recommendations of a process audit, which may be carried out a reputed institute in consultation with HSPCB.*

Reply:- We have provided appropriate arrangement in form of permanent suction hood over the feeding door for *capturing fugitive emissions and channelizing them through the stack.* ***The photographs of*** **permanent suction hood** ***are enclosed herewith as a Proof.***

Point No. 3- *The Unit has not developed green belt across its periphery. The green belt may not be less than 5% of the total area of the plot in line with CPCB guidelines.*

Reply:- We have *developed 2 rows green belt across its periphery. Further, we have also developed Green Belt more than 5% of the total area of the plot in line with CPCB guidelines.* ***The photographs of*** **Green Belt** ***are enclosed herewith as a Proof.***

Point No. 4- Unit has not provided adequate measure to control spillage of char on the entire premises within and outside the plant shed in the premises.

Reply:- We have provided Vacuum Cleaning system as an adequate measure to control spillage of char on the entire premises within and outside the plant shed in the premises. ***The photograph of*** **Vacuum cleaning system** ***is enclosed herewith as a Proof.***

Point No. 5- Unit has not provided any system in place for the continuous capture and control of fugitive emissions arising from the reactor lubricating system. The emissions generated due to the heating of lubricating oil were observed to be dispersing both within and beyond the process shed.

Reply:- We have provided suction hood of appropriate size for continuous capturing and controling of fugitive emissions arising from the reactor lubricating system. ***The photograph of*** **suction hood** ***is enclosed herewith as a Proof.***

Furthermore, it is submitted that our unit is presently not in operation due to the non-availability of work orders and personal reason. However, once the operations of the plant are resumed, the same shall be intimated to the Board.

In view of the above-mentioned compliance made with reference to the observations of the Show Cause Notice issued against our unit vide your office letter No. HSPCB/KAR/2026/5912 dated 13.02.2026, it is humbly requested that the said SCN may kindly be dropped. We also undertake that we shall comply with all the directions/SOPs/policies issued by HSPCB/CPCB and the Hon'ble NGT from time to time.

Regards

" सत्यनाम श्री वाहेगुरु "

Mob. 9713390007

J.S. Enterprises

97 – A, ANAND NAGAR, GWALIOR (M.P)

INVOICE		
GSTIN : 23NBNPS9690M1ZA	STATE CODE 23	INVOICE No. 397

Name. Bajrang Industries Address. Village Kairwali, 0, Post Office Kalron, Nagla Road, Gharaunda, Karnal State. Haryana State Code. 06 GSTIN No. 06AASFB5689A1Z8	Transportation Mode..... Vehicle No. TRANSPORT COURIER **Date of Supply. 10/03/2026** Place of Supply..... Ship to Party.....

S No	DESCRIPTION OF GOODS	HSN Code	QTY.	RATE	TOTAL VALUE
	P.L.C SAFETY SYSTEM KIT FOR 2 REACTORS SETUP WITH VOICE ANNOUNCER AND MOTORIZED VALVE 2 PC, 8 TC, 4 PT.	8537	1 SET (2 BOX)	2,50,000	2,50,000
	GAS BYPASS SYSTEM FOR 2 REACTORS- ROTARY UNION SETUP	8536	2 SET (2 BOX)	30,000	60,000

Tax Payable on reserve charge basic	Total Amount Before Tax	3,10,000
E-Way Bill No:	Add. CGST :	
	Add. SGST :	
	Add. IGST : 18 %	55,800
	Tax Amount GST	
	Total Amount After Tax	3,65,800

Terms of Condition:

1. E & O.E.
2. All Disputes are subject to Gwalior Jurisdiction.
3. Interest @ 18% P.A will be charge after due date.
4. Please send payment through Bank A/c only.

For: J.S. Enterprises

Satin

Authorized Signatory

CREDIT MEMO

9306635169, 8398859934
9991714845

राधा रानी नर्सरी

हमारे यहां पेड़- पौधे व फूलों की हर प्रकार की किस्म हर समय तैयार मिलती है।

देवी लाल चौक, नजदीक शनिदेव मंदिर, जी टी रोड, करनाल-132001

S. No. 132 Date 28/2/26

Party Name Bajrang industries

Sr. No	Qty.	Particulars	Rate	Amount
		अशोक 25x	30	750
		पैंचोट 25x	50	1250
			TOTAL	8750/-

* Subject to Karnal Jurisdiction
* E. & O.E

Radha Rani Nursery

(Authorised Signatory)

GSTIN : 06AASFB5689A1Z8

BAJRANG INDUSTRIES

Vill Kairwali, Nagla Road, Tehsil Gharaunda, Karnal- 132114, Hry (INDIA)
+91 9896296158, 9215142804
E-mail: bajrangind06@gmail.com

Ref. No. .....

Dated 25/03/2026

To

Regional Officer,
HSPCB, Karnal.

F.R
Regional Officer
A.E.E. Sc 'B'-I,II,III
J.E.E. Clerk

Sub:- **Reply of Show Cause Notice issued by HSPCB, Karnal.**

Ref:- SCN letter No. HSPCB/KAR/2026/5912 dt. 13.02.2026 and this office letter no. HSPCB/KAR/2025/6098 dated 19.03.2026 & your reply dated 12.03.2026.

R/Sir,

In continuation of reply submitted by us vide letter dated 12.03.2026 & Your office letter no. HSPCB/KAR/2025/6098 dated 19.03.2026, the point wise reply of the observations with geo-tagged photographs, other relevant annexure/documents is again submitted as under:-

Point No.1:- *Unit has not upgraded the plant to Advanced Batch Automated Technology Process (ABAP) as per CPCB SOP dated 16.01.2024 for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units", including installation of Programmable Logic Controller (PLC) for controlling various process parameters as specified in the SOP issued by CPCB on January 16, 2024 in compliance of the orders of Hon'ble NGT dated 25/10/2021 in the matter of OA No. 400 of 2019 and also as per observations made by the Joint Committee in Sections 2.2.3, in a time bound manner.*

Reply:- *We have upgraded our plant to Advanced Batch Automated Technology Process (ABAP) as per CPCB SOP dated 16.01.2024 including installation of Programmable Logic Controller (PLC) for controlling various process parameters like Temperature, Pressure (including Sensor & alarm for detection of gas leakage), Burner, bypass arrangement and Carbon Monoxide gas (CO) sensor, Sensor & alarm for detection of gas leakage, fire alarm etc. as specified by CPCB in its SOP dated 16.01.2024 .* ***The* geo-tagged photographs along with the copy of invoice & calibration certificate *of PLC are enclosed herewith as a Proof.***

Haryana State Pollution Control Board • Karnal • Dairy No. 199 Dated 27/03/26

Point No. 2- *Unit has not made the appropriate arrangements for capturing fugitive emissions and channelizing them through the stack or any other suitable*

system, based on the recommendations of a process audit, which may be carried out a reputed institute in consultation with HSPCB.

Reply:- We have provided appropriate arrangement in form of permanent suction hood over the feeding door for *capturing fugitive emissions and channelizing them through the stack.* ***The*** **geo-tagged photographs** ***of*** **permanent suction hood** ***are enclosed herewith as a Proof.***

Point No. 3- *The Unit has not developed green belt across its periphery. The green belt may not be less than 5% of the total area of the plot in line with CPCB guidelines.*

Reply:- We have *developed green belt across its periphery. Further, we have also developed Green Belt more than 5% of the total area of the plot in line with CPCB guidelines.* ***The*** **geo-tagged photographs & invoice of purchase of plants** ***to develop Green*** **Belt** ***are enclosed herewith as a Proof.***

Point No. 4- Unit has not provided adequate measure to control spillage of char on the entire premises within and outside the plant shed in the premises.

Reply:- We have provided Vacuum Cleaning system as an adequate measure to control spillage of char on the entire premises within and outside the plant shed in the premises. ***The*** **geo-tagged photographs along with the invoice** ***of*** **Vacuum cleaning system** ***is enclosed herewith as a Proof.***

Point No. 5- Unit has not provided any system in place for the continuous capture and control of fugitive emissions arising from the reactor lubricating system. The emissions generated due to the heating of lubricating oil were observed to be dispersing both within and beyond the process shed.

Reply:- We have provided suction hood of appropriate size for continuous capturing and controling of fugitive emissions arising from the reactor lubricating system. ***The*** **geo-tagged photographs** ***of*** **suction hood** ***is enclosed herewith as a Proof.***

Furthermore, it is submitted that our unit is presently not in operation due to the non-availability of work orders and personal reason and we have no tentative operational schedule also. However, once the operations of the plant are resumed, the same shall be intimated to the Board.

In view of the above-mentioned compliance made with reference to the observations of the Show Cause Notice issued against our unit vide your office letter No. HSPCB/KAR/2026/5912 dated 13.02.2026 & clarification raised vide letter no. HSPCB/KAR/2025/6098 dated 19.03.2026 it is humbly requested that the said SCN may kindly be dropped. We also undertake that we shall comply with all the directions/SOPs/policies issued by HSPCB/CPCB and the Hon'ble NGT from time to time.

Sunil

Regards

GSTIN : 06AASFB5689A1Z8

BAJRANG INDUSTRIES

Vill Kairwali, Nagla Road Tehsil Gharaunda Karnal- 132114 Hry India

+91 896296158, 9215142804

E-mail: bajrangind06@gmail.com

Ref. No. .....

Dated....25.03.2026

To

Regional Officer,
HSPCB, Karnal.

Sub:- **Reply of Show Cause Notice issued by HSPCB, Karnal.**

Ref:- SCN letter No. HSPCB/KAR/2026/5912 dt. 13.02.2026 and this office letter no. HSPCB/KAR/2025/6098 dated 19.03.2026 & your reply dated 12.03.2026.

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In continuation of reply submitted by us vide letter dated 12.03.2026 & Your office letter no. HSPCB/KAR/2025/6098 dated 19.03.2026, the point wise reply of the observations with geo-tagged photographs, other relevant annexure/documents is again submitted as under:-

Point No.1:- *Unit has not upgraded the plant to Advanced Batch Automated Technology Process (ABAP) as per CPCB SOP dated 16.01.2024 for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units", including installation of Programmable Logic Controller (PLC) for controlling various process parameters as specified in the SOP issued by CPCB on January 16, 2024 in compliance of the orders of Hon'ble NGT dated 25/10/2021 in the matter of OA No. 400 of 2019 and also as per observations made by the Joint Committee in Sections 2.2.3, in a time bound manner.*

Reply:- *We have upgraded our plant to Advanced Batch Automated Technology Process (ABAP) as per CPCB SOP dated 16.01.2024 including installation of Programmable Logic Controller (PLC) for controlling various process parameters like Temperature, Pressure (including Sensor & alarm for detection of gas leakage), Burner, bypass arrangement and Carbon Monoxide gas (CO) sensor, Sensor & alarm for detection of gas leakage, fire alarm etc. as specified by CPCB in its SOP dated 16.01.2024 .* ***The* geo-tagged photographs along with the copy of invoice & calibration certificate *of PLC are enclosed herewith as a Proof.***

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system, based on the recommendations of a process audit, which may be carried out a reputed institute in consultation with HSPCB.

Reply:- We have provided appropriate arrangement in form of permanent suction hood over the feeding door for *capturing fugitive emissions and channelizing them through the stack.* ***The*** **geo-tagged photographs** ***of*** **permanent suction hood** ***are enclosed herewith as a Proof.***

Point No. 3- *The Unit has not developed green belt across its periphery. The green belt may not be less than 5% of the total area of the plot in line with CPCB guidelines.*

Reply:- We have *developed green belt across its periphery. Further, we have also developed Green Belt more than 5% of the total area of the plot in line with CPCB guidelines.* ***The*** **geo-tagged photographs & invoice of purchase of plants** ***to develop Green*** **Belt** ***are enclosed herewith as a Proof.***

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Reply:- We have provided Vacuum Cleaning system as an adequate measure to control spillage of char on the entire premises within and outside the plant shed in the premises. ***The*** **geo-tagged photographs along with the invoice** ***of*** **Vacuum cleaning system** ***is enclosed herewith as a Proof.***

Point No. 5- Unit has not provided any system in place for the continuous capture and control of fugitive emissions arising from the reactor lubricating system. The emissions generated due to the heating of lubricating oil were observed to be dispersing both within and beyond the process shed.

Reply:- We have provided suction hood of appropriate size for continuous capturing and controling of fugitive emissions arising from the reactor lubricating system. ***The*** **geo-tagged photographs** ***of*** **suction hood** ***is enclosed herewith as a Proof.***

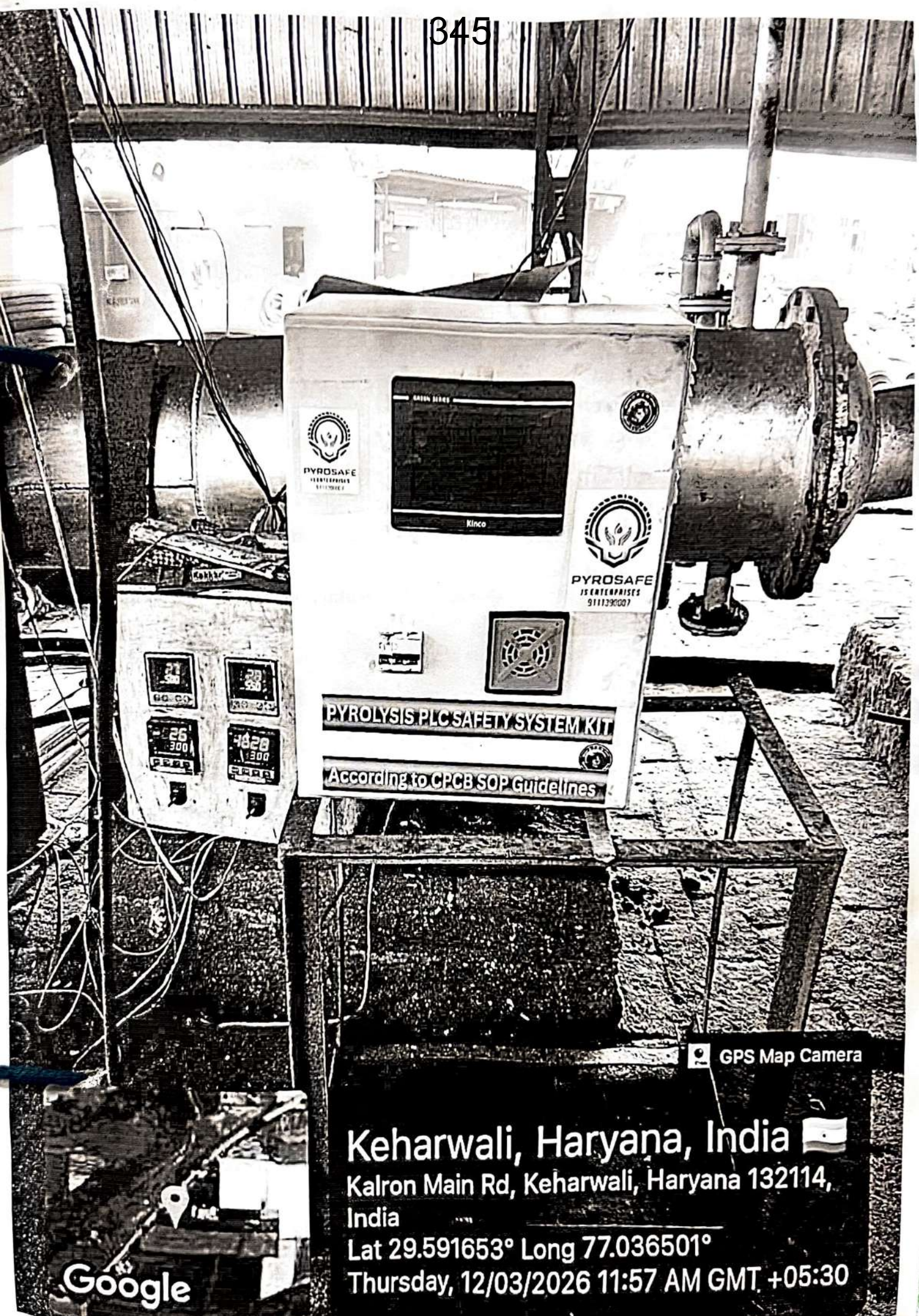
Furthermore, it is submitted that our unit is presently not in operation due to the non-availability of work orders and personal reason and we have no tentative operational schedule also. However, once the operations of the plant are resumed, the same shall be intimated to the Board.

In view of the above-mentioned compliance made with reference to the observations of the Show Cause Notice issued against our unit vide your office letter No. HSPCB/KAR/2026/5912 dated 13.02.2026 & clarification raised vide letter no. HSPCB/KAR/2025/6098 dated 19.03.2026 it is humbly requested that the said SCN may kindly be dropped. We also undertake that we shall comply with all the directions/SOPs/policies issued by HSPCB/CPCB and the Hon'ble NGT from time to time.

For BAJRANG INDUSTRIES

Partner

Regards


PYROSAFE
Kinco
PYROSAFE
IS ENTERPRISES
PYROLYSIS PLC SAFETY SYSTEM KIT
According to CPCB SOP Guidelines
GPS Map Camera
Keharwali, Haryana, India
Kalron Main Rd, Keharwali, Haryana 132114, India
Lat 29.591653° Long 77.036501°
Thursday, 12/03/2026 11:57 AM GMT +05:30
Google

JS ENTERPRISES
PYROSAFE
+91 9111590007
sapra.jatin1@gmail.com

CERTIFICATE OF PLC SAFETY SYSTEM KIT INSTALLATION

This is to certify that **Bajrang Industries** - GSTIN **(06AASFB5689A1Z8)** located at **Village Kairwali, 0, Post Office Kalron, Nagla Road, Gharaunda, Karnal Haryana** has successfully installed the **PLC-Based Safety System Kit** designed and manufactured by JS ENTERPRISES.

This system has been installed to ensure compliance with the Central Pollution Control Board (CPCB) guidelines issued under the Standard Operating Procedure (SOP) for Tire Pyrolysis Plants, as required for obtaining and maintaining a valid Consent to Operate (C.T.O) license.

☑ The following SOP Norms are now Complied with:

1. PLC-based monitoring and control of reactor temperature and pressure.

2. Auto shutdown feature via PLC to stop gas supply and switch off burners during unsafe temperature/pressure rise.

3. Installation of PLC-integrated Carbon Monoxide (CO) gas sensors with hooters for toxic gas leak alerts.

4. Fully automated interlock system for process interruption during safety breaches (overheat/overpressure).

5. Provision of Gas Bypass Valve (Rotary Gland) from reactor door to separator tank for emergency "jaali" blockage handling.

The system is fully operational and ensures real-time data logging, automated alarms, safety interlocks, and intelligent control logic as mandated by CPCB SOP for tyre pyrolysis plants.

This certificate is issued upon successful testing and commissioning of the system for official use by the factory and authorities.

For JS ENTERPRISES

J.S. ENTERPRISES

Jatin Proprietor

GLOBAL ELECTRICAL & AUTOMATION

(Team of Engineering Technocrats & Experienced Consultants)

A Naarvi Group Company

Instrumentation | Safety Integrations | Plant Automation Solution | Fuel & Gas Turnkey Projects

WARRANTY CERTIFICATE

CERTIFICATE NO. : GEA/GLD/RASS/08250228

CLIENT : JS ENTERPRISES

PROJECT : GAS LEAK DETECTION & AUTOMATIC SHUT OFF SYSTEM

BOQ FOR GAS LEAKAGE SYSTEM

S.NO.	ITEM DESCRIPTION	QTY.	MAKE	RANGE
1.	CO Gas Detectors (DIGITAL,4-20MA), Enclosure: TRI-FLP, IP66, Flameproof CCOE-PESO	01 Nos.	GLOBAL	0-100%LEL

ABOVE SUPPLIED GAS LEAKAGE SYSTEM IS UNDER WARRANTY FOR 12 MONTH FROM DATE OF SUPPLY/COMMISSIONING WHICHEVER IS EARLIER.

Thanking you,

Global Electrical & Automation Okhla New Delhi

Global Team

GLOBAL ELECTRICAL & AUTOMATION

(Team of Engineering Technocrats & Experienced Consultants)

A Naarvi Group Company

Instrumentation | Safety Integrations | Plant Automation Solution | Fuel & Gas Turnkey Projects

CERTIFICATE OF CALIBRATION

CERTIFICATE NO. :GEA/GLD/RASS/08250228
CUSTOMER NAME :JS ENTERPRISES
MAKE/MODEL NO. :Global NG /GEA0319
SENSOR RANGE :0-100% LEL

PESO NO. :CMF21INEx0060 Equipment Reference No. P516174/1
CERTIFICATE VALID FROM

CALIBRATON CYLINDER NO. CT-1501
INSTRUMENT TYPE: DIGITAL MULTIMETER MODEL NO.: RISHABH MULTI 410

S. No.	Test Parameter	Requirement	Actual
1.	Target Gas	CO	In Compliance
2.	Operating Voltage	18-27 VDC	In Compliance
3.	Alarming Level	20% LEL	In Compliance
4.	Initial Stabilization	120 Seconds	60/80 Seconds
5.	Response Time	10 Seconds(Max)	<5 Seconds
6.	4-20MA Output	(4-20MA,Relay) Output	(4-20MA,Relay) Output
7.	Temperature Test	At 55'C For 1 Hour , Recovery 30min.	After Recovery Period Working Normally
8.	Tolerance	Standard	±5%

Thanking You,

Global TestingTeam

GLOBAL ELECTRICAL & AUTOMATION
(Team of Engineering Technocrats & Experienced Consultants)
A Nearvi Group Company

Instrumentation | Safety Integrations | Plant Automation Solution | Fuel & Gas Turnkey Projects

WARRANTY CERTIFICATE

CERTIFICATE NO. : GEA/GLD/RASS/08250228 :
CLIENT JS ENTERPRISES
PROJECT GAS LEAK DETECTION & AUTOMATIC SHUT OFF SYSTEM

BOQ FOR GAS LEAKAGE SYSTEM

S.NO.	ITEM DESCRIPTION	QTY.	MAKE	RANGE
1.	CH4 Gas Detectors , Enclosure: TRI- FLP, IP66, Flameproof CCOE-PESO	01 Nos.	GLOBAL	0-100%LEL

ABOVE SUPPLIED GAS LEAKAGE SYSTEM IS UNDER WARRANTY FOR 12 MONTH FROM DATE OF SUPPLY/COMMISSIONING WHICHEVER IS EARLIER.

Thanking you,

Global Electrical & Automation Okhla New Delhi

Global Team

GLOBAL ELECTRICAL & AUTOMATION

(Team of Engineering Technocrats & Experienced Consultants)

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Instrumentation | Safety Integrations | Plant Automation Solution | Fuel & Gas Turnkey Projects

CERTIFICATE OF CALIBRATION

CERTIFICATE NO. :GEA/GLD/RASS/08250228
CUSTOMER NAME : JS ENTERPRISES
MAKE/MODEL NO. : Global NG /GEA0319
SENSOR RANGE : 0-100% LEL

PESO NO. :CMF21INEx0060 Equipment Reference No. P516174/1
CERTIFICATE VALID FROM

CALIBRATON CYLINDER NO.	CT-1501
INSTRUMENT TYPE: DIGITAL MULTIMETER	MODEL NO.: RISHABH MULTI 410

S. No.	Test Parameter	Requirement	Actual
1.	Target Gas	CH4	In Compliance
2.	Operating Voltage	18-27 VDC	In Compliance
3.	Alarming Level	20% LEL	In Compliance
4.	Initial Stabilization	120 Seconds	60/80 Seconds
5.	Response Time	10 Seconds(Max)	<5 Seconds
6.	PFC output	01Potential Free Contact	01Potential Free Contact
7.	Temperature Test	At 55'C For 1 Hour , Recovery 30min.	After Recovery PeriodWorking Normally
8.	Tolerance	Standard	±5%

Thanking You,

Global TestingTeam

Office: G-32/1, Upper Ground Flr, Sarita Vihar Road, Near Central Bank, Shaheen Bagh, Jamia Nagar, Okhla, New Delhi-25
+91- 9213 073 095 saqsid@gmail.com www.globalnaarvigroup.in

Regd. PSA/REG/KNL/L1-Knl-III/0245181
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save environment save earth

join hands with us

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BHAI FARM & NURSERY

Deals in Horticulture Sector : Consultancy, Contract of Horticulture Works
Supply of Ornamentals Plants, Fruits Plants, Land Scapes, Pots & Grass etc.
RASULPUR KALAN, SHEKHPURA SOHANA ROAD, KARNAL132001 (Hr.)

Name: Bajrang Industries.
Address: Karwali, gharaunda, Karnal.

Sr. No. **441**
Dated: 06-03-2026

S. No.	DESCRIPTION	REFERENCE	QTY.	RATE	AMOUNT Rs.	P.
1.	मोहगनी		10	150	1500	
2.	पामिता मिरी			500	3000	
3.	हाथी 16" गमले		2	1500	3000	
4.	ऑर्किड 14"		2	400	800	
5.	अशोक पेंडुला		15	250	3750	

Cash Received

Bank Name : PUNJAB NATIONAL BANK
Branch : Phoosgarh Karnal
Account No. : 7438002100001309
IFSC Code : PUNB0743800

Rs. बारह हजार पचास रुपये मात्र।

TOTAL 12050

E.&O.E.
Goods once sold will not be taken Back.
Subject to Karnal Jurisdiction.
Interest @ 24% will be charged if payment is not made within 15 days.

1. आपको बेचे गये पौधे की किस्म की गारन्टी हमारी है। लेकिन उसका उत्पादन पौधे को दिये गये खाद पानी दवाईयां व निराई गुडाई पर निर्भर करता है।
2. खरीदे गये पौधे को समय समय पर खाद पानी दवाईयां व निराई गुडाई व कीट नियन्त्रण करते रहे। दिये गये पौधे के सुखने की हमारी कोई गारन्टी नही होगी।
3. किसी तरह की कोई बाधा आती है तो Whatapp पर जानकारी लें। मौकें पर निरीक्षण करवाने के लिए उचित चार्ज देना होगा।
4. पार्क के घास की शुद्धता बनाये रखने के लिए देसी घास व खरपतवार निकालते रहे तथा समय समय पर खाद पानी का ध्यान दे।
5. पौधे प्राकृतिक की देन है इन पर प्राकृतिक अपदाओं का नुकसान हो सकता है।

हस्ताक्षर खरीदार.................................

For Bhai Farm & Nursery
Signature

GST No.-06ADEPJ5245M1ZE **TAX INVOICE** (M) 98964-09900

JINDAL TRADING COMPANY

Deals in.: Taparia Tools, Service Station Equipments, Grinding Wheels, Air Compressore Set, Electric Machines & Other Industrial Tools

RAILWAY ROAD, KARNAL-132001

...e Charges.......................State Haryana State Code 06 Trans. Mode.....................

Vehicle No..............................Date of Supply..............................Place of Supply..............................

BILLED TO :
M/s. Bajrang Industries
Karnal Mob.
GSTIN 06AASPB5689A1Z8
State..............................State Code..............................

Invoice No. 4596
"JTC"
Date 11/3/24

S. No.	PARTICULARS	HSN CODE	QTY.	RATE	AMOUNT Rs.	P.
1.	Vaccum cleaner		1 Pce	15500	15500	
	HR05BJ1212					

Invoice Value (In Words) 18290

Total Amount Before Tax	15500
Add : CGST 9%	1395
Add : SGST 9%	1395
Add : IGST	
Total Amt. After Tax	18290
GST Payable on Reverse Charges	

Amount of Tax Subject to Reverse Charges :

CGST (Rs.)	SGST (Rs.)	IGST (Rs.)

Electronic Reference Number : Date :

Certified that the Particulars given above are true and correct

1. All Disputes Subject to Karnal Jurisdiction only.
2. Interest @ 24% will be charged if payment is not made within 10 days.
Goods once sold will not be taken back. * E&O.E.

Customer Signature

For Jindal Trading Co.

Authorised Signatory


PYROSAFE
JS ENTERPRISES
9111390007
Kinco
PYROLYSIS PLC SAFETY SYSTEM KIT
According to CPCB SOP Guidelines
GPS Map Camera
Keharwali, Haryana, India
Kalron Main Rd, Keharwali, Haryana 132114, India
Lat 29.591653° Long 77.036501°
Thursday, 12/03/2026 11:57 AM GMT +05:30
Google


GPS Map Camera
Keharwali, Haryana, India
Kalron Main Rd, Keharwali, Haryana 132114, India
Lat 29.591592° Long 77.036887°
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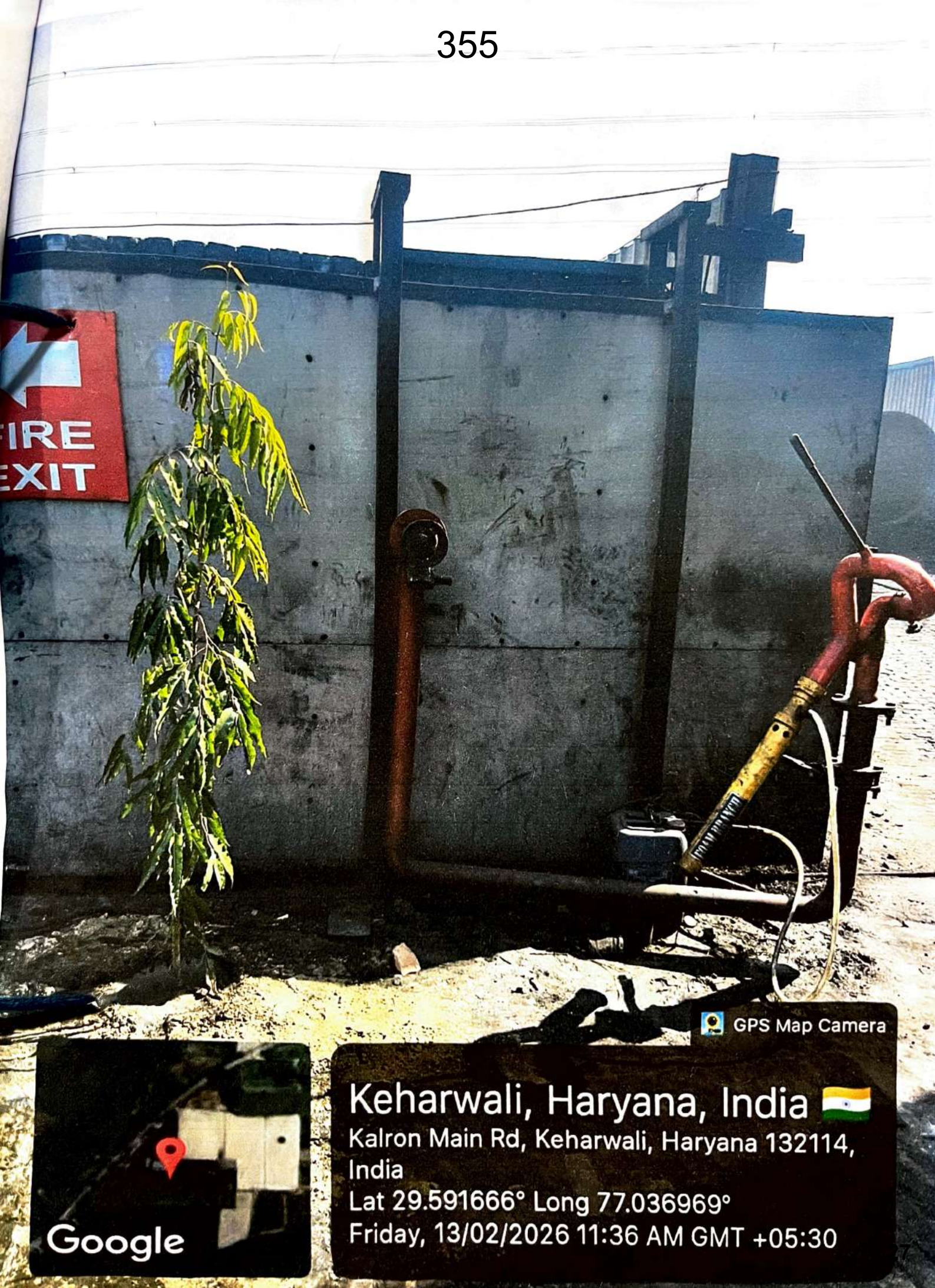
Google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EXIT
GPS Map Camera
Google
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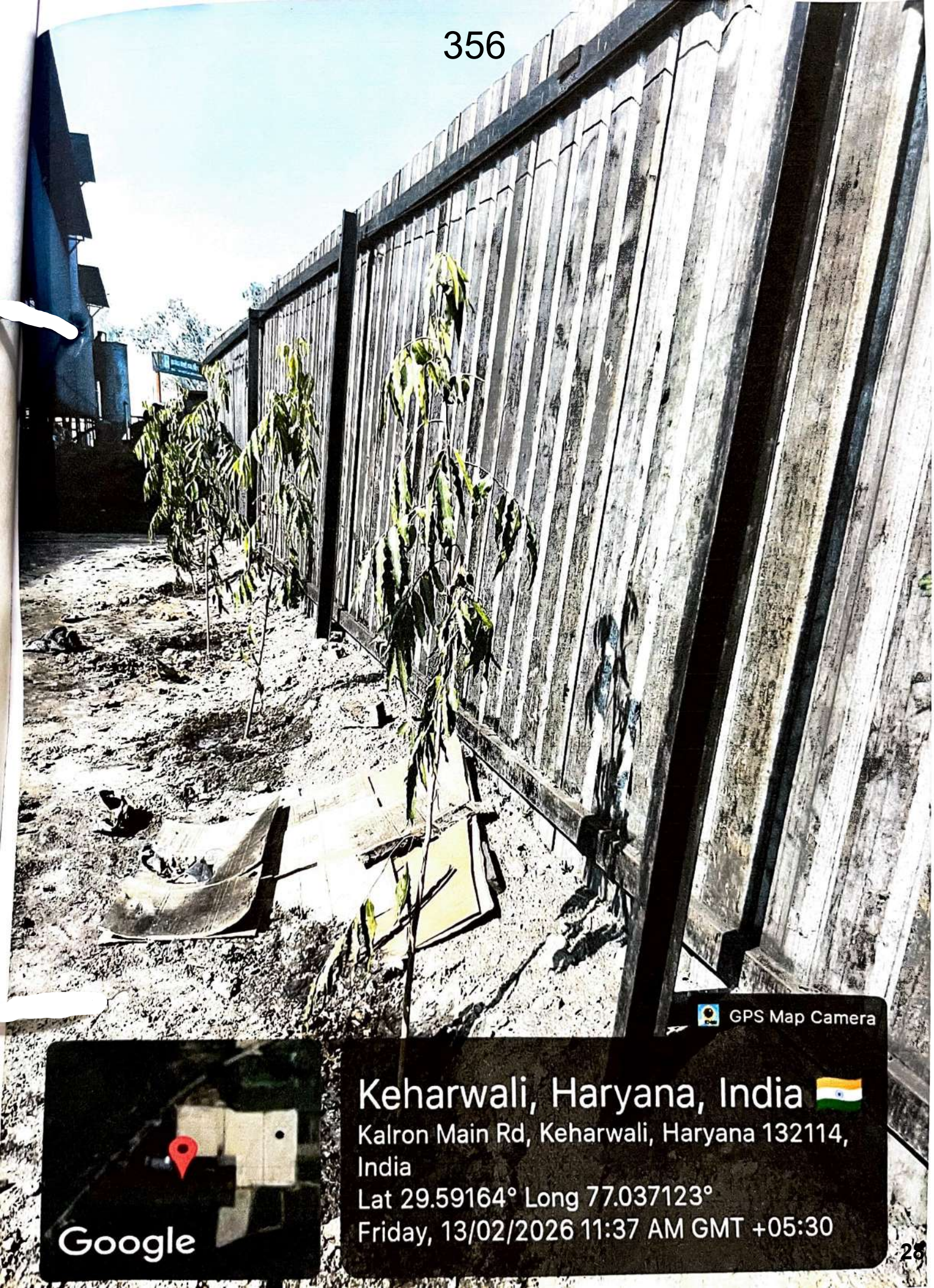
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Kalron Main Rd, Keharwali, Haryana 132114, India
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Google


GPS Map Camera
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Google


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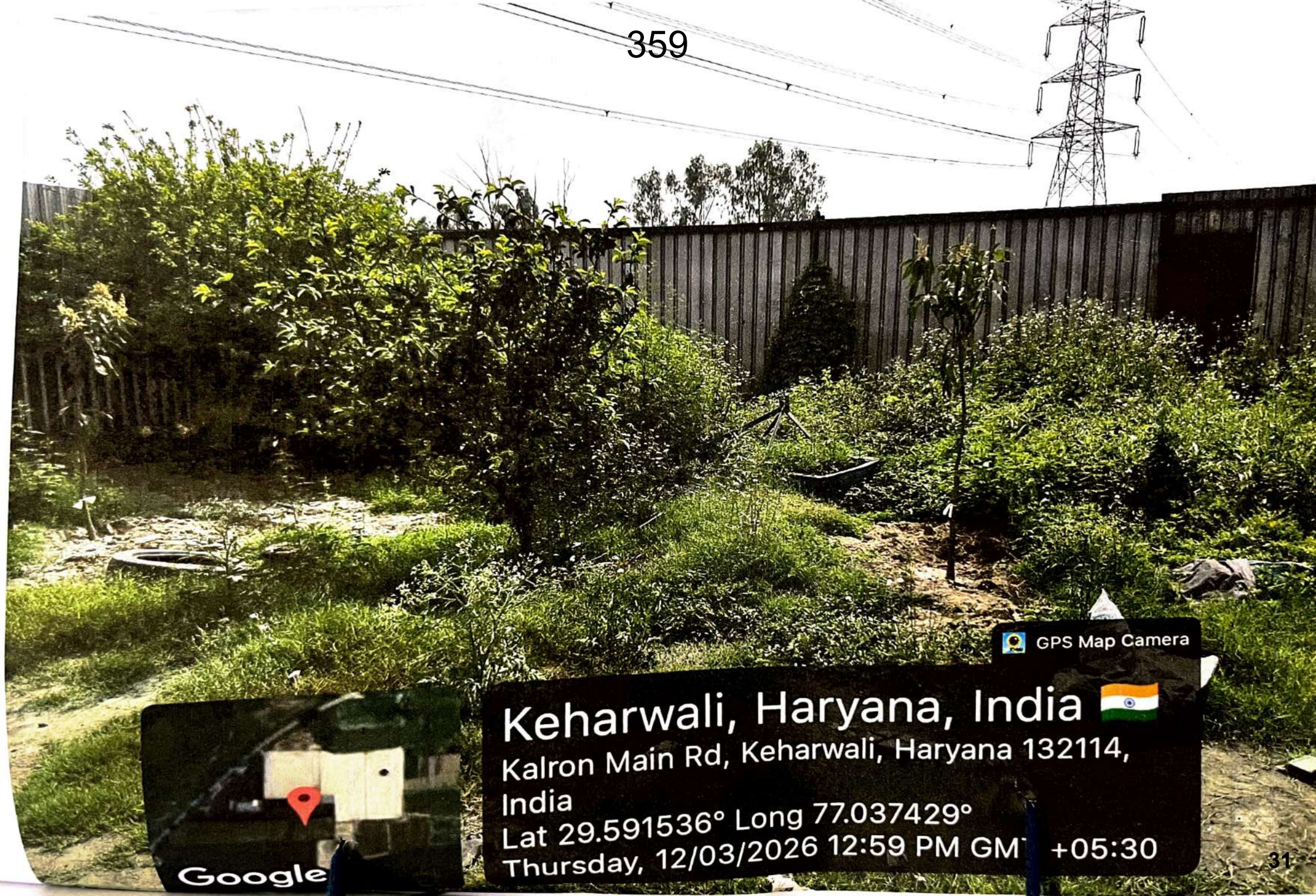
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Google


360
GPS Map Camera
Keharwali, Haryana, India
Kalron Main Rd, Keharwali, Haryana 132114, India
Lat 29.59148° Long 77.037413°
Thursday, 12/03/2026 12:59 PM GM +05:30
Google
32


GPS Map Camera
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Kalron Main Rd, Keharwali, Haryana 132114, India
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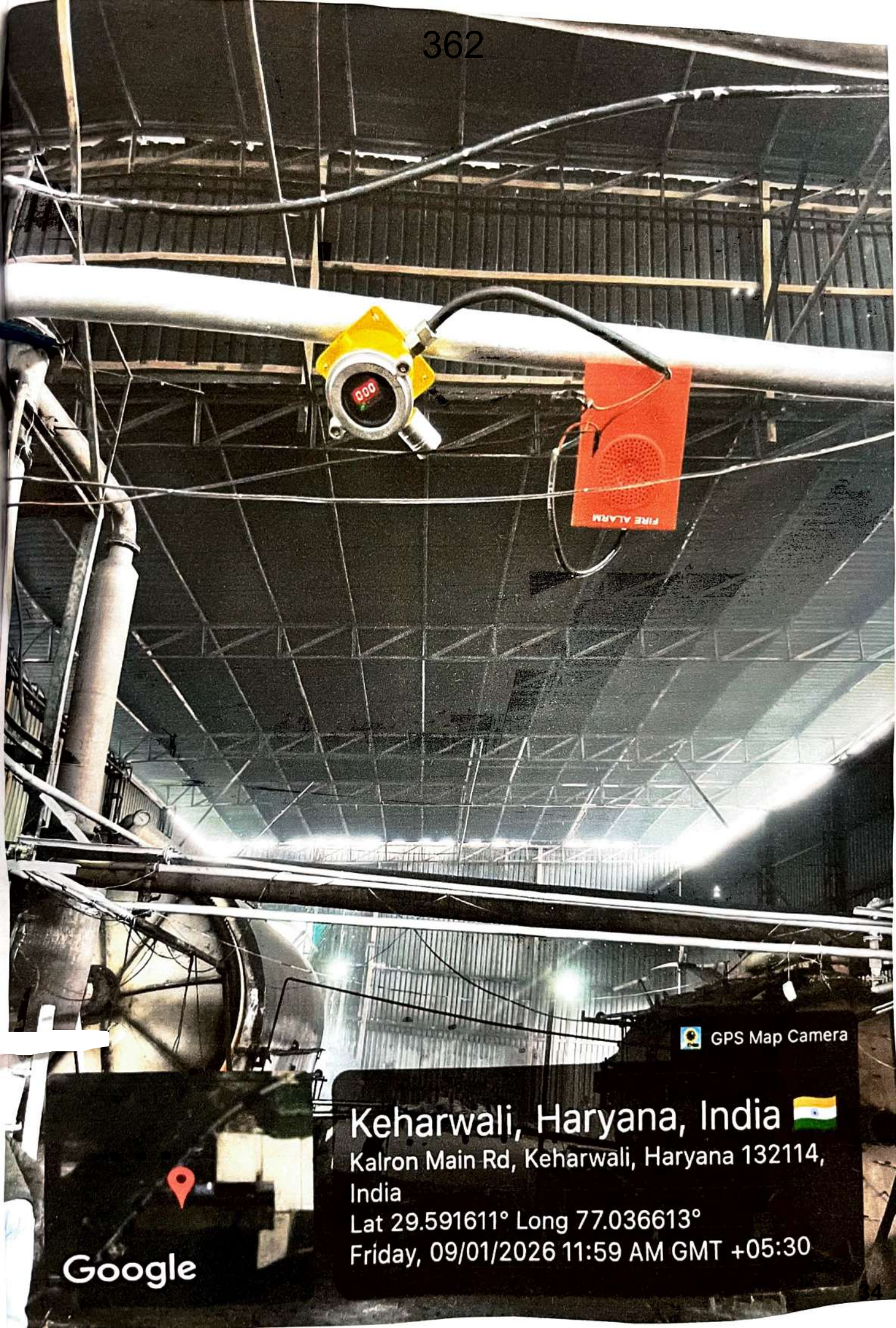
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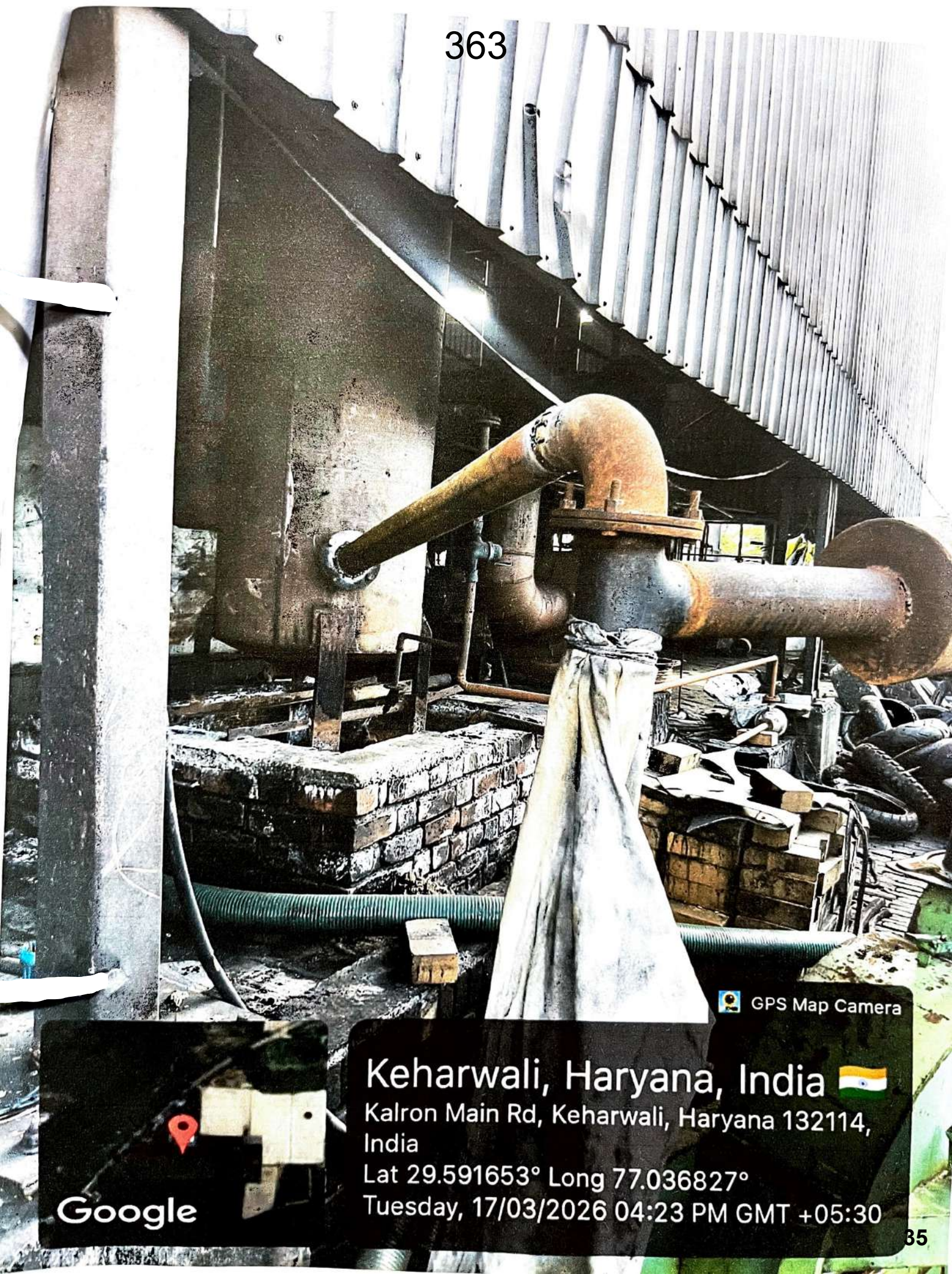
Keharwali, Haryana, India
Kalron Main Rd, Keharwali, Haryana 132114, India
Lat 29.591611° Long 77.036613°
Friday, 09/01/2026 11:59 AM GMT +05:30
Google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Keharwali, Haryana, India
Kalron Main Rd, Keharwali, Haryana 132114, India
Lat 29.591653° Long 77.036827°
Tuesday, 17/03/2026 04:23 PM GMT +05:30
Google

Annexure-4

Compliance status for Standard Operating Procedure (SOP) of recycling of waste tyre scrap for the recovery of Tyre Pyrolysis Oil (TPO) i.e M/s Bajrang Industries Village Kairwali, Nagla Megha Road, District Karnal.

The CPCB issued the Standard Operating Procedure (SOP) for recycling of waste tyre scrap for the recovery of Tyre Pyrolysis Oil (TPO), pyro gas, and char in TPO units on 16.01.2024, in compliance with the orders of the Hon'ble NGT dated 25.10.2021 in the matter of OA No. 400 of 2019.

The unit was inspected on 03.04.2026 to verify the compliance status with respect to the observations/shortcomings identified by the Joint Committee in its report, which was filed by HSPCB, Karnal on behalf of the Joint Committee before the Hon'ble NGT.

The compliance status of the SOP issued by CPCB, as observed in respect of M/s Bajrang Industries, located at Village Kairwali, Nagla Megha Road, District Karnal, is as under:

SOP	Compliance Status as on 03.04.2026
2.4.1 Unit should have a valid Consent to Establish (CTE), Consent to Operate (CTO) under Water and Air Act and Authorization under the Hazardous and Other Waste (M& TM) Rules, 2016 issued by SPCB /PCC & Fire Safety Certificate issued by the concerned department.	The unit obtained Consent to Establish (CTE) from HSPCB vide No. HSPCB/Consent/329805018KARCTE4613311 dated 11.01.2018 after its establishment. Subsequently, HSPCB granted Consent to Operate (CTO) vide No. HSPCB/Consent/329805018KARCTO5271567 dated 30.05.2018, which is valid up to 31.03.2028. Further, a Varied CTO was issued by HSPCB vide No. HSPCB/KAR/2022/6854 dated 23.12.2022. **The copies of the CTE , CTO, revised CTO, HWM authorization and EPR registration are attached as Attachment -A**

2.4.2 Unit to comply with emission & effluents standards as prescribed by the concerned SPCBS/ PCCs in consent to operate (CTO) under Air and Water Act. Further the management of Hazardous waste generated has to be done as per the conditions prescribed in the authorization issued by the SPCBs / PCCs under the Hazardous and Other Waste (M & TM) Rules, 2016.	During the inspection, the unit found non-operational; hence, samples cannot be collected. However, as per the latest Analysis Report No. ETL/PNP/SE1901 dated 19.02.2026 for the sampling done on 14.02.2026 for Stack, all parameters were within the prescribed limits. The Suspended Particulate Matter (SPM) was recorded at 71.2 mg/Nm³ against the permissible limit of 80 mg/Nm³. As per the latest Analysis Report No. ETL/PNP/AA1901 dated 19.02.2026 for the sampling done from 13.02.2026 to 14.02.2026 for ambient air quality, all parameters were within the prescribed limits. The particulate matter PM_{10} is 86.4 µg/m^3 against standard limit 100 µg/m^3 and the particulate matter $PM_{2.5}$ is 43.2 µg/m^3 against standard limit 60 µg/m^3. **The copies of Analysis reports are attached as Attachment -B**
2.4.3 The feed to ABAP type reactor has to be in the form of used tyre scrap whole tyres /cut tyres / chips / shred /mulch /granules etc.	**Complying with**. The unit representative informed that the reactor is fed in the form of used tyre scrap whole tyres /cut tyres **The photograph of feed in form of tyre scrap whole tyres /cut tyres is attached herewith**
2.4.4 Initial heating of the reactor has to be done either by using pyro gas stored during previous cycle or by use of pyro water/ purge water (oil mix water)/ oil water emulsion, or by tyre pyrolysis oil or any other fuel approved by concerned SPCBs /PCCs. After generation	**Complying with**. Stored Pyro gas is used for initial heating of reactor and the flue gas is vented out in the environment through stack of height 30 metre attached with alkaline wet scrubber. The unit has installed wet scrubber as APCD to control fugitive emission generated from the process. **The photograph of Wet scrubber, Stack and Pyro fuel Storage area is attached herewith**.

of pyro gas, the same is to be used for the purpose of heating reactor. The flue gas should be vented out to the environment through an alkaline scrubber with mist eliminator attached to a chimney of at least 30 meters height. Plants to install adequate air pollution control devices (APCDs) for controlling flue air emissions.	
2.4.5 A compressor/ air blower has to be installed for mixing of air with pyre water for ensuring proper burning while using pyro water/purge water during initial heating.	**Complying with**. Air compressor is installed in the premises.
2.4.6 In order to control fugitive emissions from the reactor shell during operation, its proper sealing should be ensured.	**Complying with.** The reactor sealing is properly maintained. The unit has installed an appropriately sized suction hood to capture fugitive emissions generated from the reactor lubricating system, in compliance with the observations raised by the committee during the previous inspection conducted on 30.01.2026. **A photograph of the suction hood is attached herewith**.
2.4.7 ABAP type TPO units to construct or install a sufficient capacity suction hood / industrial dust collector attached to a bag filter at feeding door	**Complying with**. The unit has installed a dust collector equipped with a bag filter at the feeding door and has also provided permanent suction hoods over the feeding door, in compliance with the

and same should must be operational at the time of removal of steel scrap wire and char from the reactor.	observations raised by the committee during the previous inspection conducted on 30.01.2026. **The photograph of suction hood is attached herewith.**
2.4.8 Suction hoods also to be installed at all the transfer points across the work zone such as at char bagging area etc. to control fugitive emissions. All suction hoods to be connected to a common manifold leading to alkaline scrubber with mist eliminator attached with stack of 30 m height (installed for venting out flue gas emissions).	**Complying with**. The unit has installed a dust collector equipped with a bag filter at the feeding door and has also provided permanent suction hoods over the feeding door, in compliance with the observations raised by the committee during the previous inspection conducted on 30.01.2026. **The photograph of suction hood is attached herewith.**
2.4.9 Unit to ensure no spillage of char during removal/ unloading of steel scrap from the reactor. The flooring should be paved/ concretized along with proper slope and drains for movement of steel scrap. This operation to be made cleaner by use of vacuum cleaner after each batch operation.	**Complying with.** The flooring is properly paved and the unit has provided a vacuum cleaning system for the removal of char spillage across the entire premises, both within and outside the plant shed, in compliance with the observations raised by the committee during the previous inspection conducted on 30.01.2026. **The photograph of vacuum cleaning system is attached herewith.**
2.4.10 Unit to install water sprinkling system for prevention of fugitive emission at the all transfer points for arresting fugitives.	**Complying with.** The unit has installed a water sprinkling system above the reactors to prevent fugitive emissions. Further, the unit has provided an appropriately sized suction hood to capture fugitive emissions generated from the reactor lubricating system, in compliance with the observations raised by the

	committee during the previous inspection conducted on 30.01.2026. **The photograph of suction hood is attached herewith.**
2.4.11 The removal of char should be through a mechanized system. The unloading of char from the reactor is to be done under controlled conditions in such a manner that the material inside the reactor is not open to the atmosphere at any point of time. The char shall be bagged in the HDPE bags with proper sealing. It should be ensured that no spillage take place during the collection of the char in the bags. The removal of char should be started only after Nitrogen purging.	**Complying with.** The removal of char is carried out through a conveyor belt, and the char is collected and bagged in HDPE bags. A nitrogen purging system has been installed within the unit premises. Further, the unit has provided a vacuum cleaning system for the removal of char spillage across the entire premises, both within and outside the plant shed, in compliance with the observations raised by the committee during the previous inspection conducted on 30.01.2026. **The photograph of vacuum cleaning system is attached herewith.**
2.4.12 A permanent arrangement should be made for Nitrogen purging. Prefilled nitrogen gas cylinders will not be allowed to use for purging. All units to have PLC based Nitrogen generator.	**Complying.** The unit has provided PLC based Nitrogen generator. **The photograph Nitrogen generator is attached herewith.**
2.4.13 Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas	**Complying.** The unit has installed a flaring system at a height of 30 metres for the disposal of excess gas in case of an emergency. No such emergency has been encountered by the unit so far.

may have to be flared. The flaring should be done at a minimum height of 30 meter.	Further, in compliance with the observations raised by the committee during the previous inspection conducted on 30.01.2026, the unit representative has assured that records of flaring operations will be maintained to ascertain that the system is adequately designed to handle the complete flaring of gas in case of an emergency. **The photograph of vacuum cleaning system is attached herewith.**
2.4.14 Unit to install Programme Logic Controller (PLC) based system for control of temperature and pressure inside the reactor.	**Complying**. The unit has adopted Programme Logistic Control (PLC), Sensors & Alarms for detection of gas leakage, Fire alarms etc as prescribed under the SOP issued by CPCB for "Recycling of Waste Tyre Scrap for Recovery of Tyre Pyrolysis Oil, Pyro gas and Char in Tyre Pyrolysis Oil Units" in compliance of observation raised by the committee in previous inspection carried out on 30.01.2026. **The photograph of Programme Logistic Control (PLC) is attached herewith.**
2.4.15 Unit to install Programme Logic Controller (PLC) based auto activation for stopping of gas supply to the burner and for switching off the burners in case of increase of pressure and temperature inside the reactor.	**Complying**. The unit has installed Programme Logistic Control (PLC) based auto activation for stopping of gas supply as prescribed under the SOP issued by CPCB for "Recycling of Waste Tyre Scrap for Recovery of Tyre Pyrolysis Oil, Pyro gas and Char in Tyre Pyrolysis Oil Units" in compliance of observation raised by the committee in previous inspection carried out on 30.01.2026. **The photograph of Programme Logistic Control (PLC) is attached herewith**.

2.4.16 Unit to install PLC based auto activation of bypass arrangements for bypassing the pyro gas from reactor to first separator tank in case of blocking /chocking of outlet vent inside the reactor or direct bypass for flaring	**Complying**. The unit has installed Programme Logistic Control (PLC) based auto activation of bypass arrangement for bypassing the pyro gas from reactor in compliance of observation raised by the committee in previous inspection carried out on 30.01.2026. **The photograph of Programme Logistic Control (PLC) is attached herewith**
2.4.17 Unit to install PLC based carbon monoxide (CO) gas sensors connected with sirens (hooters) in case of release of CO.	**Complying.** PLC based sensors have been provided in compliance of observation raised by the committee in previous inspection carried out on 30.01.2026. **The photograph of Programme Logistic Control (PLC) is attached herewith.**
2.4.18 The collection of the oil from the condensers should be in closed vessel and storage also should be in closed metallic tanks. (Oil/ Liquid is stored at atmospheric pressure in metallic tank. Since this is not pressurized tank, there is no need of vent. The presence of vent releases low molecular weight HC into the air and creates odour, There should be no manual handling of oil. Transfer of oil should be carried out through pumps.	**Complying.** The oil collected from the condensers is stored in closed vessels, and further storage is carried out in closed metallic tanks. The oil/liquid is stored at atmospheric pressure in these tanks, and its transfer is carried out through pumps.
2.4.19 Unit to connect first separator tank with the oil	**Complying.**

storage tank for storing heavy oil fraction. There should not be any release valve at the first separator tank.	The unit has connected first separator tank with the oil storage tank for storing heavy oil fraction and there is no releasing valve at the first separator tank. **The photograph of separator tank is attached herewith.**
2.4.20 At the end of the pyrolysis process the reactor has to be cooled before the removal of char. During cooling process, the reactor should be purged with Nitrogen gas.	**Complying.** The unit representative has informed that they used to follow the said provision of the guidelines.
2.4.21 The removal of char should be started after the reactor temperature comes down to below 50 C or first separator tank temperature comes down to 40 0C.	**Complying.** The unit representative has informed that they used to follow the said provision of the guidelines.
2.4.22 The inside temperature of the reactor should not exceed 500^{o}C and the first separator tank temperature should not exceed 450 ^{o}C during the entire batch operation.	**Complying.** The unit representative has informed that they used to follow the said provision of the guidelines
2.4.23 Waste water (Pyro water/Purge water/Oil mixed water/oil water emulsion) generated during the process should not be discharged anywhere and: i. Should be treated in suitable ETP of sufficient	**Complying.** Waste water generated during the process is being treated in Effluent Treatment Plant (ETP). Unit has signed an agreement with GEPIL for disposal of ETP sludge. **The photograph of ETP is attached herewith.**

capacity. Oily sludge should be disposed through TSDF or can used to make char briquettes, for subsequent transfer /sale to the cement manufacturing plants or other such industries having authorization for co - processing or; **a.** ETP discharge may be used for briquettes manufacturing. The briquettes so manufactured shall be disposed through processing in cement kiln **b.** ETP sludge may be used for briquettes manufacturing. The briquettes so manufactured shall be disposed through processing in cement kiln. ii. Pyro water/Purge water /Oil mixed water/oil water emulsion may be used for briquettes manufacturing in a briquetting plant by mixing it with sawdust and char in suitable proportions. These briquettes so manufactured using the pyro water/purge	

water/oil mixed water/oil water emulsion and char are to be utilized only in processes where temperature is 1000 C or more to avoid emissions of obnoxious gases; or iii. Pyro water/Purge water/ oil mix water/oil water emulsion should be used for Initial heating of the reactor.	
2.4.24 Unit to ensure that treated water be re-used in unit itself & there is zero effluent discharge.	**Complying**. The Unit has made arrangement to recycle treated effluent.
2.4.25 Unit to have a covered /closed separate storage tank for storage of pyro water /purge water /oil mix water/ oil water emulsion. The pyro water be transferred from final storage tank to pyro water / purge water/ oil mix water/oil water emulsion storage tank in closed loop through pumps.	**Complying.** The Unit has provided covered /closed separate storage tanks.

2.4.26 Unit should carry out stack and ambient air quality monitoring for SO2 PM and CO at least once in six months from a recognized laboratory at identified monitoring location. The unit shall maintain a log book for recording the plant, operation, monitoring of the stack emissions and ambient air quality, generation & utilization of wastewater & sale of various products and by-products.	During the inspection, the unit found non-operational; hence, samples cannot be collected. However, as per the latest Analysis Report No. ETL/PNP/SE1901 dated 19.02.2026 for the sampling done on 14.02.2026 for Stack, all parameters were within the prescribed limits. The Suspended Particulate Matter (SPM) was recorded at 71.2 mg/Nm³ against the permissible limit of 80 mg/Nm³. However, as per the latest Analysis Report No. ETL/PNP/AA1901 dated 19.02.2026 for the sampling done from 13.02.2026 to 14.02.2026 for ambient air quality, all parameters were within the prescribed limits. The particulate matter PM_{10} is 86.4 µg/m^3 against standard limit 100 µg/m^3 and The particulate matter $PM_{2.5}$ is 43.2 µg/m^3 against standard limit 60 µg/m^3.
2.4.27 The transportation of Char should be done in bags (small or jumbo) in closed vehicles to ensure that there is no spillage of char during their transportation.	**Complying.** The unit ensures strict adherence to the transportation of char in bags using closed vehicles to prevent any spillage during transit
2.4.30 The Tyre Pyrolysis Oil and char shall be stored in areas separate / distinct from the processing area (shed where the reactors are installed). Tyres shall be stored in earmarked area / open area on a paved platform.	**Complying** The unit informed that Tyre Pyrolysis Oil and char are being stored separately and distinctly from the processing area. The tyres are also stored on an open on a paved platform area. **The photograph of storage is attached herewith**

B. Safety Measure to be adopted	
2.4.31 Automatic control systems such as Programmed Logic Control (PLC) shall be adopted for measurement and control of temperature and pressure along with safety inter-locks in case of increase of temperature or pressure to cut off heating of the reactor should be provided. It should be ensured that the reactor is under positive pressure at all the time.	**Complying.** The unit has installed Programme Logistic Control (PLC) based Sensors & Alarms for detection of gas leakage, Fire alarms etc as prescribed under the SOP issued by CPCB for "Recycling of Waste Tyre Scrap for Recovery of Tyre Pyrolysis Oil, Pyro gas and Char in Tyre Pyrolysis Oil Units".
2.4.32 A sensor for CO gas to be installed in the working area to ensure that concentration of CO in the working area does not exceed the prescribed limits for occupational safety and health as per Factory Act 1948. It will also be coupled with a warning /alarm system so that the plant operator can take adequate steps to rectify the situation.	**Complying.** The unit has installed sensor for gas in working area to ensure that concentration of CO in the working area does not exceed the prescribed limits which is coupled with warning/alarm system. **Photograph of Gas sensor is attached herewith**
2.4.33 Sensors along with alarm system should be provided at all the transfer points throughout the plant to detect any leakage of flammable vapours from the system.	**Complying.** Sensors along with alarm system are provided throughout the plant to detect any leakage of flammable vapours from the system. **Photograph of Gas sensor is attached herewith**
2.4.34 Fire detectors, sprinklers and fire hydrant with necessary	**Complying.**

pumping system and water storage should be provided in the process area, product and raw material storage area.	Fire detectors, sprinklers and fire hydrant with necessary pumping system and water storage should is provided by the unit. **Photograph of fire arrangement system is attached herewith**
2.4.35 Unit to install fire hydrant system connected directly to the water tank and DG set for direct electric supply. Unit should also have ABC type fire extinguisher cylinders & fire buckets filled with sand and water.	**Complying.** The Unit has installed fire hydrant system connected directly to the water tank and DG set for direct electric supply. Unit has also provided ABC type fire extinguisher cylinders & fire buckets filled with sand and water.
2.4.36 The safety instruction for safe operation of plant will be displayed at the gate, plant working area and other critical places. Further, training will be imparted to the workers for safe operation of these plants.	**Complying.** Safety instructions for the safe operation of the plant are displayed at the gate, in the plant working area, and at other critical locations. Further, the unit has assured that it will impart training to workers for the safe operation of the plant when operations resume.
2.4.37 On site emergency plan, as per the requirements under the Factories Act, 1948, will be made and implemented to handle any accident, fire/leakage or any other emergency situation. All such measures shall include raw material storage, product storage and handling thereof.	**Complying.** The unit has prepared an emergency plan covering all processes and potential emergencies associated with the plant. The unit has also displayed the contact numbers of the concerned agencies to be contacted in case of an emergency. **The copy of emergency plan is attached as Attachment-C**
2.4.38 The plant will be operated under the continuous supervision of a qualified person	**Complying**. The plant was not in operation at the time of inspection. Regarding the appointment of additional technical personnel, the unit

having experience of running such units.	representative assured that more technical staff will be appointed as per requirement when operations resume, in compliance with the observations raised by the committee during the previous inspection conducted on 30.01.2026.
2.4.39 All the persons /workers in the premises should wear an air filter mask to avoid inhaling of the fine char particles.	The unit representative has informed that they used to follow the said provision of the guidelines.
2.4.41 Unit to carry out annual health check-up of all the employees working in the unit & submit its report to concerned SPCBs/PCCs on annual basis.	**Complying.** The unit representative informed that annual health check-ups of all employees are being conducted regularly; however, records are not being maintained. Further, the unit has assured that it will maintain proper records of health check-ups in future, in compliance with the observations raised by the committee during the previous inspection conducted on 30.01.2026.

Sh Sumit, Partner Representative of M/s Bajrang Industries Village Kairwali, Nagla Megha Road, District Karnal

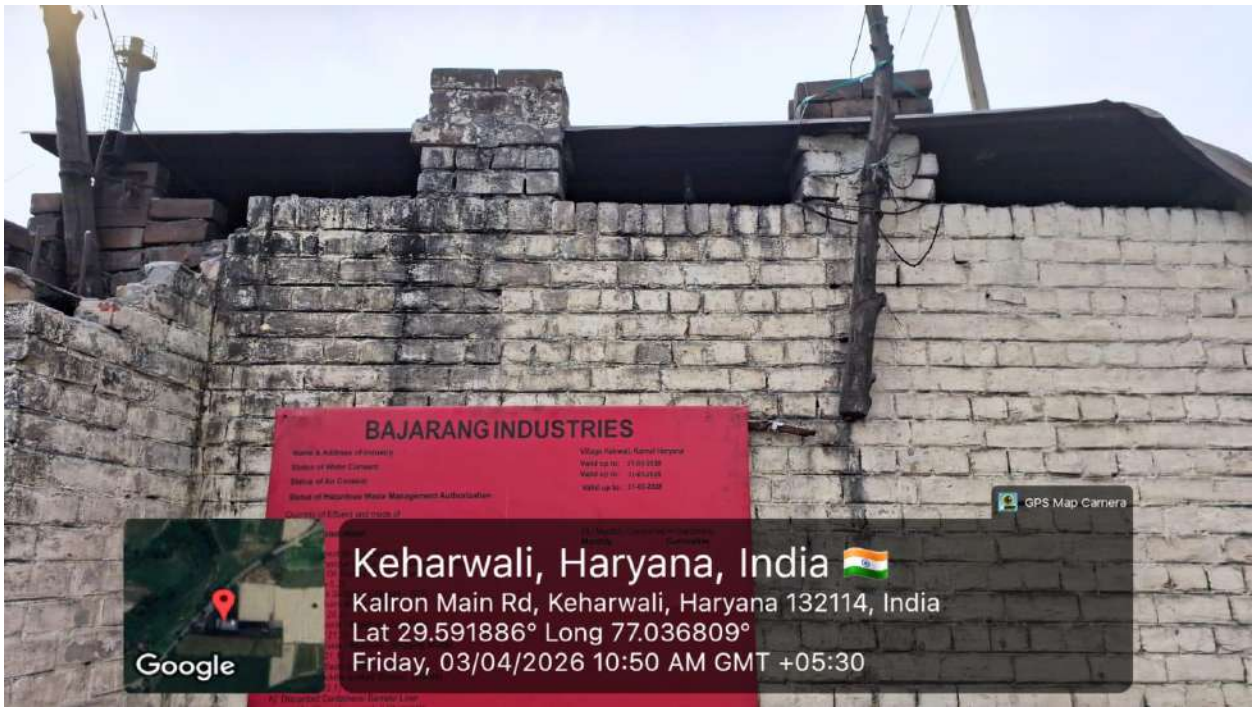
For BAJRANG INDUSTRIES

Partner

Sukhram,Scientist-B, Field Officer, HSPCB, Karnal

3/4/26

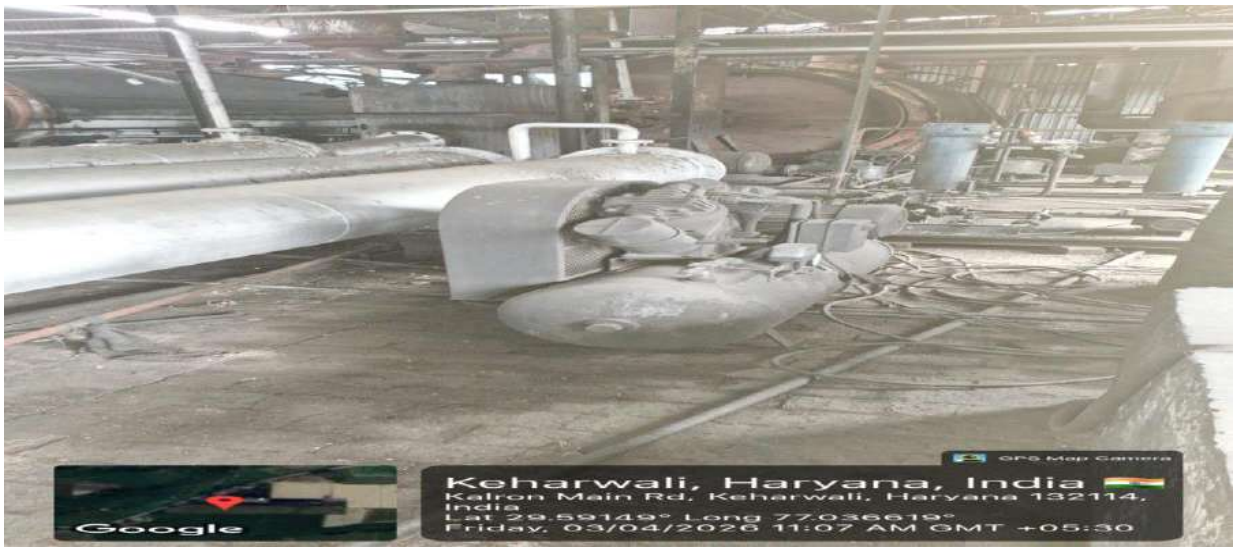
Date: April 03, 2026



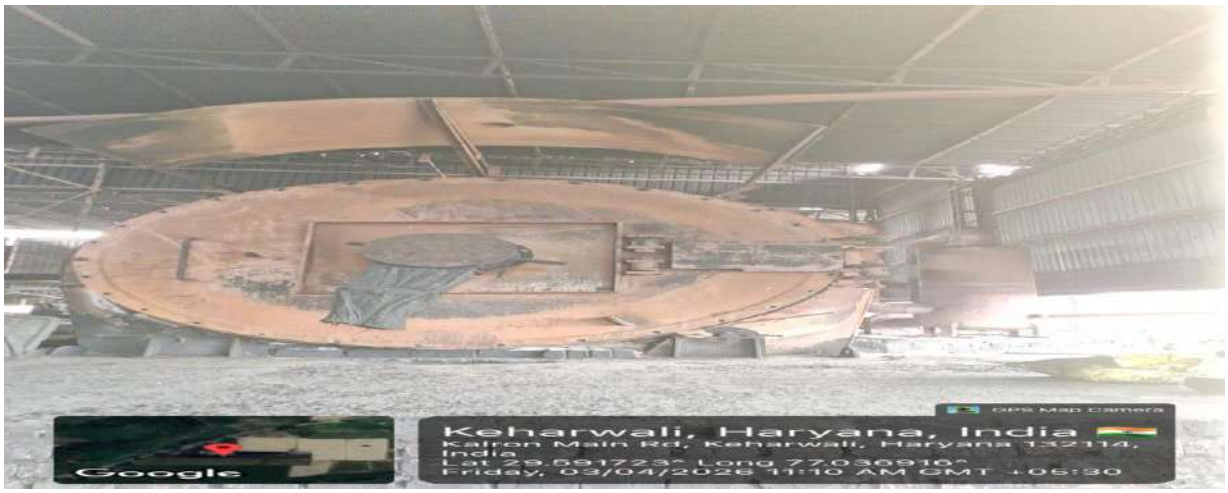
M/s Bajrang Industries, is located at Village Kairwali, Nagla Megha Road, District Karnal

2.4.3 Photograph of feed in form of tyre scrap whole tyres /cut tyres

2.4.4 The Photograph of Wet scrubber, Stack and Pyro fuel Storage



2.4.5 The Photograph of Air compressor



2.4.6 Photograph of the suction hood

2.4.7 Photograph of suction hood attached to a bag filter

2.4.8 Photograph of suction hood

2.4.9 Photograph of vacuum cleaning system

2.4.10 Photograph of suction hood

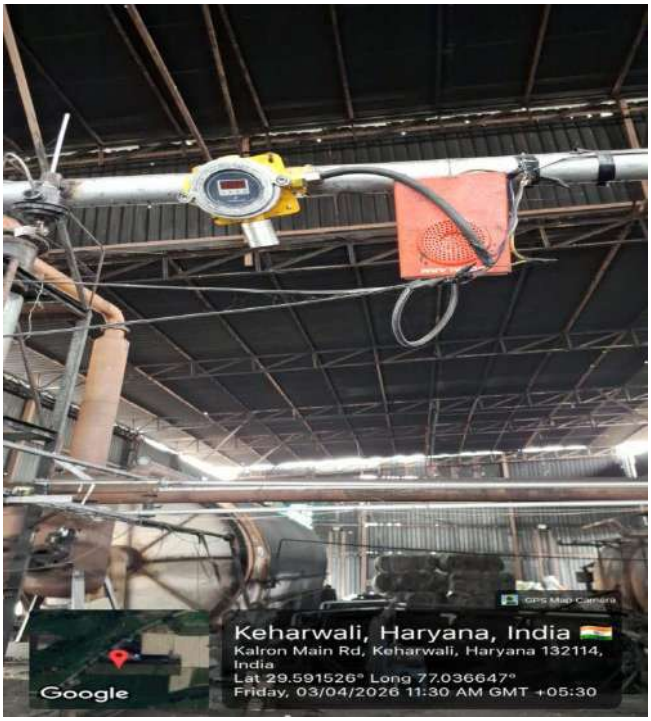
2.4.12 Photograph Nitrogen generator

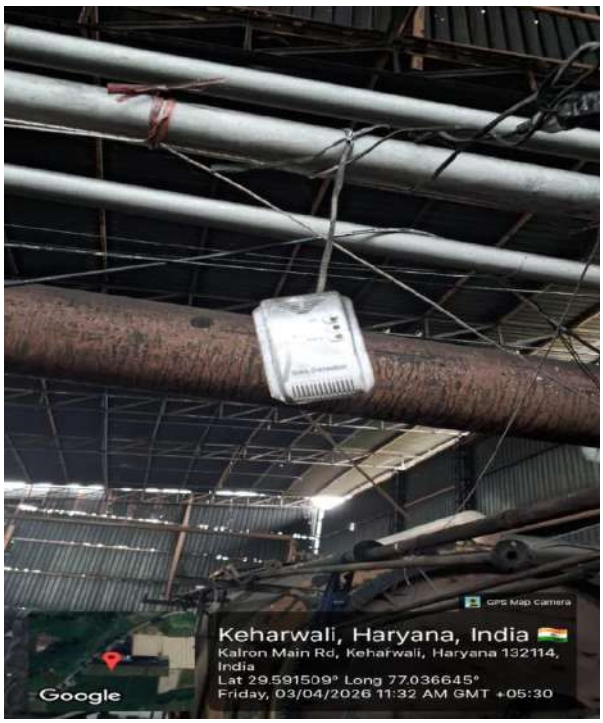
2.4.14 Photograph of Programme Logistic Control (PLC).

2.4.19 Photograph of separator tank.

2.4.23 Photograph of ETP.

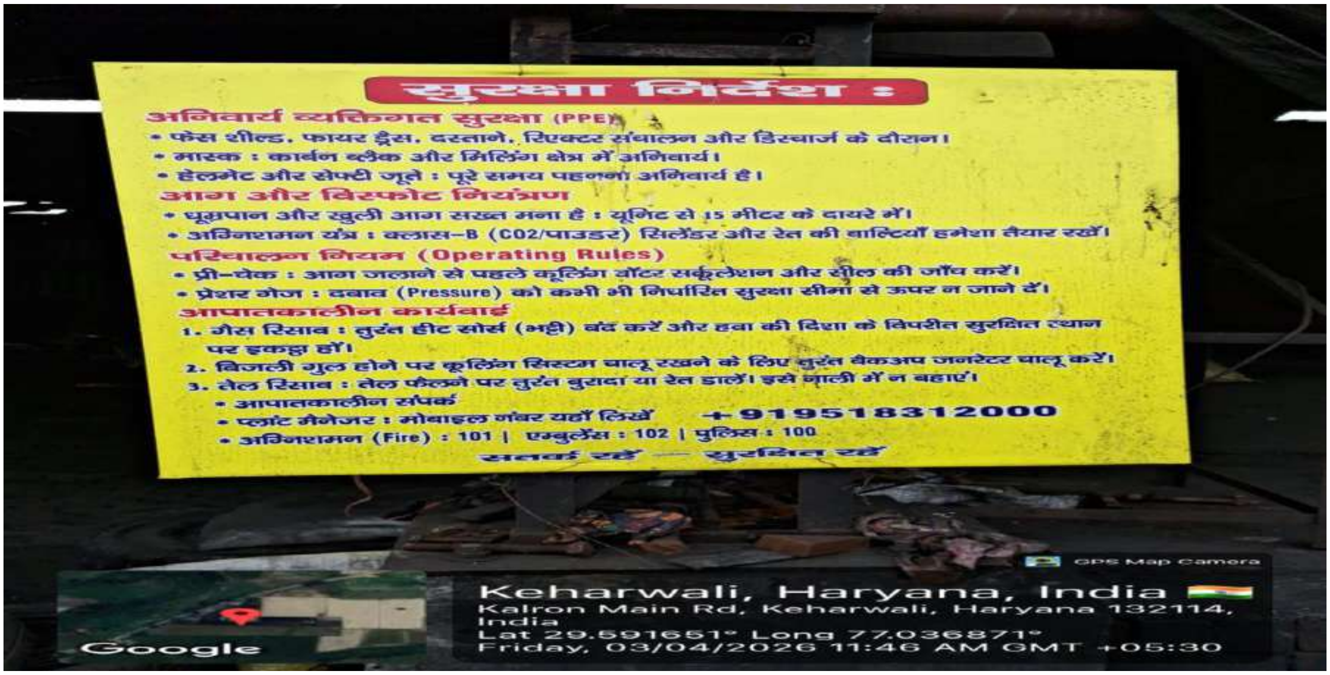
2.4.30 Photograph of storage





2.4.32 Photograph of Gas sensor

2.4.34 Photograph of fire arrangement system



2.4.36 safety instruction for safe operation of plant

Photographs of the trees planted by the unit

HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137
Website: www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com
Telephone No.: 0172-2577870-73

No. HSPCB/Consent/ : 329805018KARCTE4613311 **Dated:11/01/2018**

To.

M/s : Bajrang Industries
Village Kairwali Nagla Megha Road
KARNAL
132001

Sub. : Grant of consent to Establish to M/s Bajrang Industries

Please refer to your application no. 4613311 received on dated 2017-12-21 in regional office Yamuna Nagar.

With reference to your above application for consent to establish,M/s Bajrang Industries is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	11/01/2018 - 10/01/2023
Industry Type	Recycling/Pyrolysis plant of waste pneumatic tyre/ tyre scraps
Category	ORANGE
Investment(In Lakh)	93.0
Total Land Area (Sq. meter)	3200.0
Total Builtup Area (Sq. meter)	1500.0
Quantity of effluent	
1. Trade	2.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	ETP
Permissible Domestic Effluent Parameters	
1. NA	0
Permissible Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. Ph min	5.5 mg/l
5. Ph max	9 mg/l

6. Oil and Grease	10 mg/l
Number of stacks	1
Height of stack	
1. Reactor System	18 Meter
Permissible Emission parameters	
1. SPM	150 mg/m3
Capacity of boiler	
1. Nil	0 Ton/hr
Type of Furnace	
1. Reactor	10 TPH (Proposed)
Type of Fuel	
1. Wood	10 Ton/day

Regional Officer, Yamuna Nagar

Haryana State Pollution Control Board.

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 2.5 KL/Day i.e 2KL/Day for Trade Effluent, 0 KL/Day for Cooling, 0.5 KL/Day for Domestic and the same should not exceed .

2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.

3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable

4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.

5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act,1981 as amended to-date-even before starting trial production

6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.

7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience

8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.

9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.

10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.

12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.

13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.

14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.

15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.

16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.

17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.

18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.

19. That the unit will take all other clearances from concerned agencies, whenever required.

20. That the unit will not change its process without the prior permission of the Board.

21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.

22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.

23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.

24. That unit will obtain EIA from MoEF, if required at any stage.

25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.

26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

Other Conditions :

1. unit will obtain CTO from the Board before operating the plant.

2. Unit will comply with all SOP guidelines for pyrolysis plants.

Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.

HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA
Jagadhari Ph.01732-200137
E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 329805018KARCTO5271567 **Dated:30/05/2018**

To.

M/s :Bajrang Industries
Village Kairwali Nagla Megha Road

Subject: Grant of consent to operate to M/s Bajrang Industries .

Please refer to your application no. 5271567 received on dated 2018-04-10 in regional office Yamuna Nagar.With reference to your above application for consent to operate,M/s Bajrang Industries is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	16/04/2018 - 31/03/2028
Industry Type	Recycling/Pyrolysis plant of waste pneumatic tyre/ tyre scraps
Category	ORANGE
Investment(In Lakh)	93.0
Total Land Area(Sq. meter)	3000.0
Total Builtup Area(Sq. meter)	2000.0
Quantity of effluent	
1. Trade	2.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	septic tank
2. Trade	reuse in process and horticulture
Domestic Effluent Parameters	
1. BOD	30 mg/l
Trade Effluent Parameters	
1. BOD	30 mg/l
Number of stacks	1
Height of stack	
1. stack	30 m
Emission parameters	
1. SPM	150 mg/m3
Product Details	
1. pyrolysis oil	5.100 Metric Tonnes/day
2. wire	2.1 Metric Tonnes/day

3. carbon	0.046 Metric Tonnes/day
Capacity of boiler	
1. 0	0 Ton/hr
Type of Furnace	
1. reactor	15 mtd
Type of Fuel	
1. Wood	1.5 Ton/day
Raw Material Details	
tyres	14 Metric Tonnes/Day

RAJINDER SHARMA

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Regional Officer, Yamuna Nagar

Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines values, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the

consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will operate & maintain its APCM efficiently/regularly.

2. Unit will submit will submit sample report under Air Act/Warer Actwith in 3 months as per policy of the Board.

3. Unit will not discharge any effluent outside the unit and will control odor

RAJINDER SHARMA Digitally signed by RAJINDER SHARMA Date: 2018.05.30 16:17:12 +05'30'

Regional Officer, Yamuna Nagar

Haryana State Pollution Control Board.

A-3

Regional Office, Karnal Region
Haryana State Pollution Control Board
2nd floor, SCO- 78-79 above Punjab National Bank, Namastey Chowk, Karnal
Website – www.hspcb.gov.in E-Mail Id- hspcbrokar@gmail.com

No. HSPCB/KAR/2022/ 6854 **Dated:** 29/ 12 / 2022

HROCMMS Registration ID- 17KAR4613308 Application No: 5271567
CAF ID: Date of receipt of application: 30/05/2018

To
M/s Bajrang Industries,
Village Kairwali, Nagla Megha Road Karnal.

Sub: - Grant of varied Consent to Operate u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to M/s Bajrang Industries, Village Kairwali, Nagla Megha Road Karnal.

Ref: - Unit request received on dated 23/12/2022.

With reference to your application for obtaining varied 'Consent to Operate' u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, varied Consent to Operate is hereby issued under u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Rules framed there under, in continuation of already granted consent to operate, as per details given under:-

Particulars of Consent to Operate under the Air Act, 1981 already granted to the industry-

Consent to Operate Certificate No.	HSPCB/Consent/329805018KARCTO52715 67 dated 30.05.2018
Date of issue :	30.05.2018
Date of expiry:	31/03/2028
Type of fuel:	Wood

Particulars of Consent to Operate under the Air Act, 1981 already granted to the industry-

Consent to Operate Certificate No.	No. HSPCB/KAR/2022/_____dated __/12/2022
Date of issue :	__/12/2022
Date of expiry:	31/03/2028

The following are the particulars of varied consent to operate issued for fuel and emission standards-

Mode of emission 1. process emission 2. stack emission	Stack emission
No. of stack and/or no of hoods	01
Height of stack (s)	30 Meters
Type of fuel (coal, gas, agriculture waste, specify if any other)	Biomass/LSHS
Quantity of fuel/ day	500 Kg/day –Biomass & 200 Ltr/day -LSHS

No. of furnace	02				
Type of furnace	Rectors				
Capacity of furnace	0				
No. of Boilers	0				
Capacity of boiler	----				
Type of boiler (coal, gas, agriculture waste, specify if any other)	----				
Detail of control equipment (cyclone/multi-cyclone/bag filter/ESP)	Wet Scrubber				
Standard of emission parameters	SPM	SO2	NOX	CO2	Any other standard o mission specified und EP Rules, 1986 (as ended) applicable to industry type
	80 mg/m3	80	80	NA	NA

Conditions of CTO:-

1. This varied consent to operate is issued in continuation to the consent to operate already granted vide no. HSPCB/Consent/329805018KARCTO5271567 dated 30.05.2018 and is only for the purpose of fuel and emission standards.
2. The other specifications/terms and conditions specified in the consent to operate already granted vide no. HSPCB/Consent/329805018KARCTO5271567 dated 30.05.2018 will remain the same.

Special conditions:-

The unit will install modified APCMs before 31.12.2022 (Where PNG is not available) and will not be allowed to operate after 01.01.2023 without installation of modified APCMs.

23/12

Regional Officer
HSPCB, Karnal Region

Endst. No. HSPCB/CTO/Varied/ 6855 **Dated:** 23/12/2022

A copy of the above is forwarded to the Branch Incharge, IT Cell, HSPCB (HQ) for uploading the certificate in the HROCMMS ID of the unit in continuation of the consent to operate already granted vide no. HSPCB/Consent/329805018KARCTO5271567 dated 30.05.2018 please.

23/12/22

Regional Officer
HSPCB, Karnal Region

Application no. :33471170
Industry id: 17KAR4613308
Date: 06/03/2023

Haryana State Pollution Control Board

Regional Office Karnal , 2nd floor of SCO No.78-79 above PNB bank, near namstay Chowk, karnal,Haryana. Email:- hspcbrokar@gmail.com

No. :HWM/KAR/2023/33471170 **DT: 06/03/2023**

To

M/s Bajrang Industries
Village Kairwali Nagla Megha Road
Karnal

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundry Movement) Rules, 2016

1. Reference of application:33471170 dated: 06/03/2023
2. Bajrang Industries of Bajrang Industries is hereby granted an authorization for utilisation on the premises situated at Village Kairwali Nagla Megha Road

Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Part B, B3-B3140	Agreement	20 KL/Annum
2	Purification and treatment of exhaust air, water and waste water from the ..... treatment plants (CETP's), Chemical sludge from waste water treatment	Agreement	0.001 T/Annum

1. The authorization shall be valid for a period of 01/04/2023 to 31/03/2028
2. The authorization is subject to the following general and specific conditions :-

(i) 1.Unit will handover hazz wqaste/waste oil of D.G set only to the Gepil/Authorized recycler. 2. That the unit will comply with all the provisions of Hazardous Waste Rules and submit annual return with in 7 days . 3. That unit will apply for the renewal of the Authorization well in time 4.That the Authorization so granted shall become invalid in case of violation of any of the above / any law of the land .

SHAILENDER ARORA
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Date: 2023.03.06 12:23:56 +05'30'

Regional Officer Karnal
For Haryana State Pollution Control Board

Application no. :33471170
Industry id: 17KAR4613308
Date: 06/03/2023

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change is personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.

SHAILENDER ARORA
Digitally signed by SHAILENDER ARORA
Date: 2023.03.06 12:24:21 +05'30'

Regional Officer Karnal
For Haryana State Pollution Control Board

CPCB

Para 3 of Schedule IX of Hazardous and Other Waste (M&TM) Amendment Rules, 2022

REGISTRATION CERTIFICATE OF RECYCLER

Ref: Registration on the Portal for recycling of Waste Tyre for following end products

I. Tyre Pyrolysis oil and Char

1. Registration Certificate Number: B-29016 / (WT Recycler)/23/WM-III/0012695 Date: 14-May-2025

2. M/s BAJRANG INDUSTRIES having recycling facility at address of recycling facility is hereby granted Recycler Registration on the portal based on the information and declaration:

3. M/s BAJRANG INDUSTRIES is hereby granted registration as a recycler for recycling of Waste Tyre. The Annual Waste Tyre recycling capacity is 4335 MT/Annum:

4. The Recycler Registration Certificate of M/s BAJRANG INDUSTRIES shall be valid for a period of five (5) years from date of issue with following conditions:

i. The recycler shall submit on monthly basis the information regarding quantity of waste tyres used and end product produced, extended producer responsibility certificate sold and such other relevant information on the portal.

ii. The recycler shall file annual and quarterly returns in the Form as specified on the portal on or before the end of the month succeeding the quarter to which the return;

iii. The recycler shall ensure that the facility and recycling processes are in accordance with the standards or guidelines laid down by the Central Pollution Control Board in this regard from time to time;

5. General Terms & Conditions of the Authorisation:

i. The recycler shall comply with provisions of the Environment (Protection) Act, 1986 and the Hazardous and Other Waste (M&TM) Rules, 2016 and amendment thereof made there under;

ii. An application for the renewal of registration shall be made before 120 days of expiry of this Registration Certificate of Recycler;

iii. The Board reserves right to cancel/amend/revoke the registration at any time as per the policy;

iv. The Central Pollution Control Board shall generate extended producer responsibility certificate through the portal in favour of a registered recycler;

v. The validity of the extended producer responsibility certificate shall be two years from the end of the financial year in which it was generated and the expired certificate automatically extinguished after the period.

vi. For generation of EPR credits for meeting EPR obligations Producers & Recyclers shall have sole responsibility for malpractices/violations, if any.

6. Additional Conditions: -

i. In case of any difference, between the details provided by producer and registered recycler the lower figure shall be considered towards fulfilment of extended producer responsibility obligation of the producer.

ii. Recycling facility will be verified within three (03) months of issuance of recycler registration. In case of any non-compliance your Recycling Registration Certificate will be revoked/cancelled

iii. In case of any violation of the above condition or violation of the rules provisions, your Recycling Registration Certificate will be revoked/cancelled;

iv. False information resulting in over generation of extended producer responsibility certificates by recycler shall result in revocation of registration and imposition of environmental compensation which shall not be returnable and repeat offence, violation of these rules for three times or more shall also result in permanent revocation of registration over and above the environmental compensation charges.

YOUTHIKA Digitally signed by YOUTHIKA Date: 2025.05.14 17:17:09 +05'30'

Authorized signatory

Envirochem Testing & Consultancy LLP

(GOVT. APPROVED LAB)

(An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Lab)

Plot No. 165, 1st Floor, Sector-25, Part-II, HUDA, Panipat-132103, Hr.

M. : +91 90348 91129, 89501 75388, Email : envirochemtestinglab@gmail.com

TEST REPORT

Report No.	**ETL/ PNP/SE1901**	**Report Date**	19.02.2026	**Doc No.**	ETL/QF/7.8/01

Issue to:
M/s Bajrang Industries
Village- Kairwali, Dist Karnal,
Haryana

Party's Ref No: Nil
Work Order No: SE26021901
Period of Testing: 14.02.2026-19.02.2026

SAMPLE PARTICULARS

1.	Name of the Unit	:	**M/s Bajrang Industries**
2.	Type of Sample	:	Furnace Stack (Reactor 1 & 2) -15 MTD
3.	Sampling Point	:	From the Port Hole
4.	Date of Sampling	:	14.02.2026
5.	Purpose of Analysis	:	Monitoring Purpose
6.	Sample Collected by / Supplied by	:	By Lab Representative
7.	Method of sampling		IS 11255 (P – 1 & 3)
8.	Instrument ID	:	ETL/INS/83
9.	Calibration date	:	29.03.2025-28.03.2026

OBSERVATIONS

1.	Metering Temperature (°C)	:	20
2.	Stack Temperature (°C)	:	102
3.	Velocity (M/sec)	:	6.25
4.	Source of Emission & capacity	:	Furnace Stack (Reactor 1 & 2) -15 MTD
5.	Height of Stack from Ground Level	:	30 meter
6.	Type of Fuel Used	:	Pyrogas +LSHS
7.	Duration of sampling	:	45 min
8.	Emission Control (if any)	:	Wet Scrubber
9.	Fugitive Emission	:	Nil
10.	General sensory observation	:	Normal
11.	Recovery of material	:	Nil
12.	Volumetric flow rate VFR (Nm^3/Hr)	:	20058

TEST RESULTS

Sr. No.	Parameters	Results	Standard Limits CPCB	Protocol Used
1.	Particulate Matter (PM), mg/Nm^3	71.2	80	IS 11255 (Part 1) 1985

Remarks: 1. Analysed Parameter meet the Standards Limits CPCB.2. All Parameter is covered under NABL Scope.

*********End Report*********

Reviewed By
Chemist

Verified By
Neha Singh (T.M)

Authorised Sign. Date 19-2-26
Authorised By
Dr.Rajender Kumar

N O T E
1. Samples shall be disposed off after 15 days issue of test report unless specified.
2. Results listed above related to the tested samples, Endorsement of the same is neither inferred nor implemented.
3. The test repot shall not be reproduced full or in part & can't be used as proof in the court of law.
4. The test report should not be used in any advertising agency/media without the written approval of laboratory

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TEST REPORT

Report No	ETL/ PNP/AA1901	Report Date	19.02.2026	Doc No.	ETL/QF/7.8/01

Issue to:
M/s Bajrang Industries
Village- Kairwali, Dist Karnal
Haryana

Party's Ref No: Nil
Work Order No: AA26021901
Period of Testing: 14.02.2026-19.02.2026

SAMPLE PARTICULARS

1.	Name of the Unit	:	**M/s Bajrang Industries**
2.	Type of Sample	:	Ambient Air
3.	Sampling Point	:	Near Main Gate
4.	Date of Sampling	:	13.02.2026-14.02.2026
5.	Purpose of Analysis	:	Monitoring Purpose
6.	Sample Collected by / Supplied by	:	By Lab Representative
7.	Method of Sampling	:	As Per IS 5182
8.	Instrument ID	:	ETL/INS/24
9.	Calibration Date	:	29.03.2025-28.03.2026

OBSERVATIONS

1.	Average flow rate for PM_{10} (m^3 / min)	:	1.04
2.	Total volume of air sampled (m^3)	:	1503.22
3.	Period of Sampling, (Hr.)	:	24.09

TEST RESULTS

Sr. No.	Parameters	Results	Standard Limits	Protocol Used
1.	Particulate Matter PM_{10}, ($\mu g/m^3$)	86.4	100	IS 5182 (Part 23): 2006
2.	Particulate Matter $PM_{2.5}$, ($\mu g/m^3$)	43.2	60	IS 5182 (Part 24): 2019
3.	Sulphur Dioxide (SO_2), ($\mu g/m^3$)	8.2	80	IS 5182 (Part 2/Sec 1): 2023
4.	Nitrogen Dioxide (NO_2), ($\mu g/m^3$)	21.4	80	IS 5182 (Part 6): 2006
5.	Ammonia (NH_3), ($\mu g/m^3$)	28.2	400	IS 5182 (Part 25): 2018
6.	Carbon Monoxide (CO), (mg/m^3)	<1.14	4	IS 5182 (Part 10):1999
7.	Ozone (O_3), ($\mu g/m^3$) for 8Hr	34.1	100	IS 5182 (Part 9): 1974
8.	Lead (Pb), ($\mu g/m^3$)	ND (DL-0.1)	1.0	IS 5182 (Part 22): 2004
9.	Nickel (Ni), (ng/m^3)	ND (DL-1.0)	20	IS 5182 (Part 26): 2020
10.	Arsenic (As), (ng/m^3)	ND (DL-0.5)	6	ETL/SOP No. A10: 2014
11.	Benzene (C_6H_6), ($\mu g/m^3$)	ND (DL-1.0)	5	IS 5128 (Part 11): 2006
12.	Benzopyrine (BaP), (ng/m^3)	ND (DL-0.5)	1	IS 5182 (Part 12): 2004

Remarks: 1. Analyzed Parameters meet the Standards Limits. 2. ND- Not Detectable. 3. DL- Detection Limit.
4. All parameters are covered under NABL Scope

*********End Report*******

Reviewed By
Chemist

Verified By
Neha Singh (T.M)

Authorised By
Dr.Rajender Kumar

Envirochem Testing & Consultancy LLP Authorised Sign. Date PANIPAT

19-2-26

N O T E
1. Samples shall be disposed off after 15 days issue of test report unless specified.
2. Results listed above related to the tested samples, Endorsement of the same is neither inferred nor implemented.
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GSTIN : 06AASFB5689A1Z8

BAJRANG INDUSTRIES

Vill Kairwali, Nagla Road Tehsil Gharaunda Karnal- 132114 Hry India

+91 896296158, 9215142804

E-mail: bajrangind06@gmail.com

Ref. No. B.I./2627/4 Dated 12/02/2026

Emergency Plan

M/s Bajrang Industries, Village Kairwali, Nagla, Gharaunda, District Karnal

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1. Overview of Plant Processes

A tyre pyrolysis plant typically includes the following operations:

- Tyre feeding and shredding
- Reactor (pyrolysis chamber)
- Heating system (furnace/burner)
- Condensation system (oil recovery)
- Gas handling system (non-condensable gases)
- Carbon black discharge system
- Steel wire recovery system
- Storage tanks (oil and gas)
- Utilities such as power supply and cooling water system

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2. Key Hazards Identified

- Fire hazards (oil tanks, reactor, carbon black storage)
- Explosion risks (gas accumulation and pressure build-up)
- Toxic gas leakage (CO and hydrocarbons)
- Mechanical failures (reactor rupture, conveyor accidents)
- Electrical faults
- Overheating and overpressure in reactor system

---

3. Emergency Organization Structure

Emergency Response Team and Roles:

- Incident Controller (Plant Head)
- Site Main Controller

- Fire and Safety personnel
- First Aid personnel
- Evacuation personnel
- Communication personnel

---

4. Emergency Scenarios and Response Actions

A. Fire in Reactor/Furnace

Possible causes: overheating, oil leakage, burner malfunction
Actions:

1. Immediately stop tyre feeding
2. Shut down burner system
3. Cut off fuel supply
4. Use foam or dry chemical powder extinguishers (avoid water on oil fires)
5. Isolate affected area and evacuate non-essential personnel

---

B. Reactor Explosion/Overpressure

Possible causes: blocked gas outlet, pressure build-up, safety valve failure
Actions:

1. Activate Emergency Shutdown System (ESD)
2. Ensure pressure relief system is functional
3. Evacuate the plant immediately
4. Maintain safe distance from blast zone
5. Inform external emergency services

C. Gas Leakage (Syngas/CO)

Possible causes: pipeline leakage, valve failure
Actions:

1. Raise alarm immediately
2. Shut all gas valves
3. Detect leakage using gas detectors
4. Evacuate affected area
5. Response team to use PPE (respirators)
6. Ensure proper ventilation

D. Pyrolysis Oil Tank Fire

Actions:

1. Stop all transfer pumps
2. Isolate storage tank
3. Use foam-based fire suppression system
4. Cool adjacent tanks using water spray
5. Maintain bund containment

E. Mechanical Failure (Reactor/Conveyor)

Actions:

1. Stop equipment immediately
2. Implement Lockout/Tagout (LOTO)
3. Restrict access to hot or hazardous zones
4. Inspect equipment before restart

F. Electrical Fire

Actions:

1. Disconnect power supply
2. Use CO_2 extinguishers (avoid water use)
3. Inform electrical maintenance team immediately

G. Carbon Black Dust Fire/Explosion

Actions:

1. Stop discharge system
2. Avoid dust generation
3. Use dry chemical powder extinguishers
4. Ensure proper grounding to prevent static electricity

---

5. Emergency Shutdown Procedure (ESD)

- Stop tyre feeding system
- Shut down burner/furnace
- Close all gas valves
- Stop oil transfer pumps
- Activate pressure relief system
- Isolate electrical supply, if required

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6. Evacuation Plan

- Clearly marked emergency escape routes
- Assembly points located in upwind direction
- Headcount system at assembly points
- Emergency siren signals:

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7. Fire Protection System

- Fire extinguishers:
  - CO_2 (for electrical fires)
  - Dry chemical powder (general use)
- Hydrant system
- Sprinkler system for tank farm area
- Sand buckets as backup arrangement

---

8. Personal Protective Equipment (PPE)

- Flame-resistant clothing
- Safety helmets
- Protective goggles
- Heat-resistant gloves
- Respirators for gas leak response

---

9. Communication Plan

- Internal alarm and public address (PA) system
- Emergency contact list displayed prominently
- Coordination with:

- Fire brigade
- Hospital/ambulance services
- Pollution control authorities

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10. Training and Mock Drills

- Six Monthly fire safety drills
- Gas leak simulation exercises
- First aid training
- Equipment shutdown and emergency handling training

---

11. Post-Emergency Actions

- Immediate medical assistance
- Incident investigation
- Root cause analysis
- Implementation of corrective and preventive actions
- Restart operations only after safety clearance

---

12. Documentation and Compliance

- Standard Operating Procedures (SOPs) for all processes
- Safety audit reports
- Compliance with:
  - Factories Act
  - Pollution Control Board norms
  - Hazardous Waste Management Rules

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13. Preventive Measures

- Regular inspection of:
  - Reactor integrity
  - Valves and pipelines
  - Pressure gauges
- Installation of:
  - Pressure relief valves
  - Gas detectors
  - Temperature monitoring alarms

- Adequate ventilation in process areas

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14. Assembly Points and Layout

- Minimum two assembly points
- Located in upwind direction
- Clearly marked, accessible, and unobstructed

---

15. Emergency Contact Numbers

- Fire: 101
- Ambulance: 102
- Police: 100

Final Note

A tyre pyrolysis plant is a high-risk industrial setup due to the presence of flammable gases and high operating temperatures. The critical safety controls include pressure management, gas leak detection, fire suppression systems, and trained personnel preparedness.

For BAJRANG INDUSTRIES
Sumit
Partner